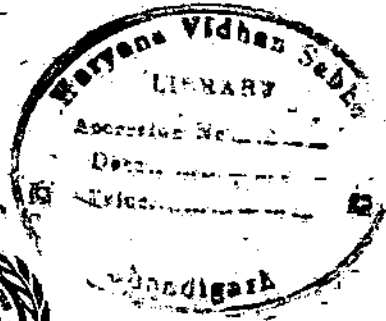


COMMITTEES

1981-82

(A REVIEW)



HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH

August, 1982

Printed at Haryana Government Press, Chandigarh.

PREFACE

1. The Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha during the year 1981-82 :—

1. Public Accounts Committee ;
2. Committee on Public Undertakings;
3. Committee on Estimates;
4. Committee on the Welfare of Scheduled Castes and Scheduled Tribes;
5. Committee on Privileges;
6. One man Enquiry Committee;
7. Special Committee;
8. Committee on Government Assurances;
9. Committee on Subordinate Legislation;
10. Business Advisory Committee;
11. Rules Committee;
12. Subject Committee;
13. Ad-hoc Committee (On directions);
14. Library Committee;
15. House Committee; and
16. Petitions Committee.

CHANDIGARH :
The 17th August, 1982.

RAJ KRISHAN
Secretary.

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PUBLIC ACCOUNTS COMMITTEES

1. The Committee consisted of nine members of the Haryana Vidhan Sabha, who were elected on the 17th March, 1981 by the Sabha from amongst its members according to the principle of proportional representation by means of single transferable vote. Rao Ram Narain, M.L.A., a member of the Committee was appointed by the Speaker to be the Chairman of the Committee.

2. The Committee held a total number of 92 meetings during the period under review. The names of members and the number of meetings attended by each one of them are shown in the following table :—

Sr. No.	Name of Members	Number of meetings attended
1.	Rao Ram Narain	86
2.	Shri Baldev Tayal	16
3.	Shri Rao Bansi Singh	67
4.	Shri Deep Chand Bhatia	62
5.	Shri Lehri Singh	58
6.	Shri Mangal Sein	54
7.	Shri Satvir Singh Malik	85
8.	Shri Verender Singh	84
9.	Shri Zile Singh	71

Accounts Examined

3. The Committee examined the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1978-79 and the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil and Revenue Receipts) excluding the paragraphs relating to Corporations/Boards.

Meetings held and Business transacted

4. The dates of meetings, the number of members present and business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4
1.	29th April, 1981	6	The Secretary Haryana Vidhan Sabha and the Accountant General, Haryana explained the scope and functions of the Committee to the members.

1	2	3	4
2.	6th May, 1981	5	Scrutiny of the report of the Comptroller and Auditor General of India for the year 1976-77 and drawing out of the programme for oral examination of the departments included in the said report for the year under review.
3.	12th May, 1981	7	The oral examination of the Agriculture Department fixed for this day was postponed as the Commissioner and Secretary to Government, Haryana, Agriculture Department could not appear before the Committee because he was busy with the meetings of the National Committee on the Development of Backward Areas.
4.	13th May, 1981	8	<p>1. The Speaker Haryana Vidhan Sabha addressed the members of the PAC in regard to the expeditious disposal of work pending with the Committee.</p> <p>2. Oral examination of the representatives of the Agriculture Department in respect of paragraphs 1.14, 3.3 of the report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).</p> <p>3. The Committee decided to orally examine the Chief Secretary and the Finance Secretary to Government Haryana for delay in submission of replies to the questionnaires of the Committee by various Departments.</p> <p>4. The Committee decided to undertake the study tour of Sikkim, Mizoram and Manipur States during June, 1981.</p>
5.	19th May, 1981	8	<p>1. The Committee discussed with the Chief Secretary and Finance Secretary to Govt., Haryana, the question of the late submission of replies to the questionnaire of the Committee by various departments.</p> <p>2. Oral examination of the representatives of the Medical and Health Department in respect of paragraphs: 1.14, 3.14 and 3.16 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).</p>
6.	20th March, 81	9	Oral examination of the representatives of Medical and Health

1	2	3	4
			Department in respect of paragraphs : 3.14, 3.15, 7.3, 7.4 and 8.1 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).
7.	26th May, 81	8	<p>1. The oral examination of the representatives of the Home Department fixed for this day was postponed as the Commissioner and Secretary to Government Haryana, Home Department was unable to appear before the Committee.</p> <p>2. The oral examination of the Industries Department fixed for 27-5-81 was also postponed as the Commissioner and Secretary to Government Haryana, Industries Department had expressed his inability to appear before the Committee on that date.</p>
8.	27th May, 81	8	<p>1. Oral examination of the representatives of the Revenue Department in respect of paragraphs : 3.23, 5.1 and 8.1 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).</p> <p>2. Oral examination of the representatives of the Home Department in respect of paragraphs : 3.19, 3.20, 3.21, and 8.1 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).</p>
9.	2nd June, 81	9	<p>1. The Committee held discussion with the members of the Public Accounts Committee of Arunachal Pradesh Legislative Assembly on matters of Common interest.</p> <p>2. Oral examination of the representatives of the Development and Panchayats Department in respect paragraphs : 1.14, 3.11, 8.1 and 8.2 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).</p> <p>3. Oral examination of the representatives of the Education Department, in respect of paragraphs : 1.14, 3.12, 8.1 and 8.2 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).</p>

1	2	3	4
			4. Oral examination of the representatives of the Lotteries Department in respect of paragraph: 3.17 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).
10.	3rd June, 81	9	<p>1. Oral examination of the representatives of the Labour and Employment Department in respect of paragraph : 3.1 of the Report the Comptroller and Auditor General of India for the year 1976-77 (Civil).</p> <p>2. Oral examination of the representatives of the Industrial Training Department in respect of paragraph : 5.6 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).</p> <p>3. Oral examination of the representatives of the Industries Department in respect of paragraphs : 3.13, and 7.5 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).</p>
11.	10th June, 81	7	The Committee framed the questionnaire at Haryana Bhawan, New Delhi for discussion with their counterparts of Sikkim, Nagaland and Manipur States during their tour to those States.
12.	13th June, 81	7	<p>1. The Committee held discussion at Gangtok with the Public Accounts Committee of Sikkim Legislative Assembly on matters of Common Interest.</p> <p>2. The Committee decided to visit Meghalaya State from 20-6-81 to 22-6-81.</p>
13.	16th June, 81	6	Discussion with the Public Accounts Committee of Nagaland Legislative Assembly at Kohima on matters of common interest.
14.	18th June, 81	6	Discussion with the Speaker, Manipur Legislative Assembly at Imphal on matters of common interest.
15.	21st June, 81	4	Discussion with the Speaker, Meghalaya Legislative Assembly at Shillong on matters of common interest.
16.	24th June, 81	7	The Committee reviewed at Haryana Bhawan, New Delhi the discussions held with the counterpart Committees of Sikkim and Nagaland States and the Speakers of Manipur and Meghalaya States.

1	2	3	4
17.	30th June, 81	8	Oral examination of the representatives of the Labour and Employment Department in respect of paragraph: 3.1 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).
18.	1st July, 81	7	Oral examination of the representatives of the Food and Supplies Department in respect of paragraph: 6.23 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).
19.	7th July, 81	8	Oral examination of the representatives of the Agriculture Department in respect of paragraphs: 3.3 (c) and 3.4 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).
20.	8th July, 81	8	<p>1. Oral examination of the representatives of the Agriculture Department in respect of paragraphs: 3.4 and 3.5 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).</p> <p>2. The Committee framed the questionnaires in respect of the Comptroller and Auditor General of India for the year 1976-77 (Revenue Department).</p>
21.	14th July, 81	7	Oral examination of the representatives of the Labour and Employment Department in respect of paragraph: 3.1 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).
22.	15th July, 81	6	Oral examination of the representatives of the Labour and Employment Department in respect of paragraph: 3.1 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).
23.	21st July, 81	5	<p>1. Oral examination of the representatives of the Jails Department in respect of paragraph. 3.22 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).</p> <p>2. Oral examination of the representatives of the Transport Department in respect of paragraphs: 6.23 and 6.26 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).</p>

1	2	3	4
			3 Oral examination of the representatives of the Animal Husbandry Department in respect of paragraph: 6.24 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).
24.	22nd July, 81	6	Oral examination of the representatives of the Co-operation Department in respect of paragraph: 7.6 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).
25.	28th July, 81	6	Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations contained in paragraphs: 1,2, and 3 of the 12th Report of the Public Accounts Committee of Haryana Vidhan Sabha.
26.	29th July, 81	6	1 Oral examination of the representatives of Jails Department in respect of paragraph: 3.22(a) of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil) 2 Oralexamination of the representatives of Transport Department in respect of paragraph: 6.25 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).
27.	4th August, 81	4	Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations contained in paragraphs: 3,4,5,6 and 6(i) and (ii) of the 12th Report of the Public Accounts Committee of Haryana Vidhan Sabha.
28.	5th August, 81	5	1 Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations contained in paragraphs:6 (ii), 7, 8, 9, 10, 11, 12, 13, 14, 15 and 16 of the 12th Report of the Public Accounts Committee of Haryana Vidhan Sabha. 2 The Committee framed questionnaires on the Appropriation Accounts of the Haryana Govt, for the year 1978-79 in respect of the following Departments : 1. Revenue 2. P.W.D. (B&R) 3. P.W.D. (Irrigation)

1	2	3	4
			4. Urban Estate 5. P.W.D. (Public Health) 6. Agriculture 7. Sports and Youth Welfare 8. Land Records 9. Education
29.	11th August, 81	7	Oral examination of the representatives of the Co-operation Department in respect of paragraphs: 7.6 and 7.7 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).
30.	12th August, 81	7	Oral examination of the representatives of the Co-operation Department in respect of paragraph 7.8 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).
31.	18th August, 81	7	Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations contained in paragraphs: 1, 2, 3 and 4 of the 13th Report of the Public Accounts Committee of Haryana Vidhan Sabha.
32.	19th August, 81	7	Scrutiny of replies received from the Government in regard to the implementation of observations, recommendations contained in paragraphs: 5, 6, 7, and 8 of the 13th Report of the Public Accounts Committee of Haryana Vidhan Sabha.
33.	25th August, 81	8	Scrutiny of replies received from the Government in regard to the implementation of observations/ recommendations contained in paragraphs: 9, 10, 11, 12, 13, 14, and 15 of the 13th Report of the Public Accounts Committee of Haryana Vidhan Sabha.
34.	26th August, 81	9	Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations contained in paragraphs: 5, 6, 7 and 8 of the 14th Report of the Public Accounts Committee of Haryana Vidhan Sabha.
35.	1st September, 81	7	Oral examination of the representatives of the Transport Department in respect of paragraphs: 3.2, 3.3 and 3.4 of the Report of the Comptroller and Auditor General of India for the year 1976-77. (Revenue Receipt).

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36.	2nd September, 81	8	Oral examination of the representatives of Transport Department in respect of paragraphs: 3.4,3.5,3.6,3.7, 3.8 and 3.9 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Revenue Receipt).
37.	8th September, 81	7	Oral examination of the representatives of Excise and Taxation Department in respect of paragraphs: 1.8, 2.1, 2.2, 2.3, 2.4, 2.5, 2.6 and 2.7 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Revenue Receipt).
38.	9th September, 81	8	Oral examination of the representatives of the Excise and Taxation Department in respect of paragraphs: 2.8, 2.9, 2.10, 2.11, 2.12, 2.13, 2.14 and 2.15 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Revenue Receipt).
39.	15th September, 81.	8	Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations contained in paragraphs: 9,10,11,12 and 13 of the 14th Report of the Public Accounts Committee of Haryana Vidhan Sabha.
40.	16th September, 81	8	Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations contained in paragraphs: 18, 19, 20,21 and 22 of the 14th Report of the Public Accounts Committee of Haryana Vidhan Sabha.
41.	30th September, 81	6	Oral examination of the representatives of the Excise and Taxation Department in respect of paragraphs: 2.19, 2.20, 2.21.1, 2.21.2, 2.21.3, 2.21.4, 2.21.5 and 2.21.6 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Revenue Receipt).
			2. The Committee decided to undertake an on the spot study tour of of Bhakra Nangal Project, Pong Dam, Sunder Nagar, Slapar and Pandoh Dam during the last week of October, 1981. The Committee also decided to undertake a tour for the inspection of some of the depots of the Haryana Roadways during the first week of November, 1981.
42.	1st October, 81	6	Oral examination of the representatives of the Excise and Taxation Department in respect of paragraphs: 3.10, 5.1,5.2 and 5.3 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Revenue Receipt).

1	2	3	4
43.	6th October, 1981	6	Oral examination of the representatives of the Agriculture Department in respect of paragraphs: 3.6, 3.7, and 3.8 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).
44.	7th October, 1981	5	Oral examination of the representatives of the Revenue Department in respect of paragraphs: 4.4 and 4.5 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Revenue Receipt). 2. Oral examination of the representatives of the Agriculture Department in respect of paragraph: 3.9 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).
45.	14th October, 1981	8	1. Oral examination of the representatives of Industries Department in respect of paragraph: 5.8 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Revenue Receipt) 2. Oral examination of the representatives of the Cooperation Department in respect of paragraph: 5.7 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Revenue Receipt)
46.	19th October, 1981	6	The Committee held discussion at Chandigarh with the Public Accounts Committee of Uttar Pradesh Legislative Assembly on matters of common interest.
47.	20th October, 1981	5	Oral examination of the representatives of the P.W.D. (B&R) Branch in respect of Paragraphs: 5.4, 5.5 and 5.6 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Revenue Receipt)
48.	29th October, 1981	8	The Committee formulated the points for discussion with the Project officers during the spot study/inspection of Bhakra Nangal Projects etc. to be visited by the Committee.
49.	30th October, 1981	6	The Committee visited Slapper, Sundernagar, Pandoh, Bhakra Nangal Project, Talwara Township and Pong Dam Power House for an on the spot study.
50.	31st October, 1981		
51.	1st November, 1981		

1	2	3	4
52.	2nd November, 1981	7	Scrutiny of replies received from the Govt., in regard to the implementation of observations/recommendations contained in paragraphs: 17 of 14th Report 37 & 41 of the 6th Report and 14 & 15 of the 10th Report of the Public Accounts Committee of the Haryana Vidhan Sabha.
53.	9th November, 1981	6	The Committee inspected the Haryana Roadways Depots Workshops at Ambala City, Ambala Cantt Karnal, Panipat and Sonapat and held discussion with the representatives of the Transport Department on various matters relating to the profitability, efficiency, behaviour of the operational staff and providing amenities to the passengers. etc. etc.
54.	10th November, 1981	6	The Committee inspected Haryana Roadways Depot./Workshops at Rohtak, Hissar and Sirsa. The Committee also discussed with the representatives of the Transport Department on various matters relating to the profitability efficiency, behaviour of operational staff, providing amenities etc. to the passengers etc.
55.	11th November, 1981	5	The Committee inspected Haryana Roadways Depots/ Workshops at Bhiwani, Rewari and Gurgaon and held discussion with the representatives of the Transport Department on various matter relating to the profitability, efficiency behaviour of operational staff, providing amenities to the passengers etc.
56.	12th November, 1981	5	The Committee inspected the Haryana Roadways Depots/Workshops at Jind and Kurukshetra and held discussion with the representatives of the Transport Department on various matters relating to the profitability efficiency, behaviour of operational staff, providing amenities to the passengers etc.
57.	13th November, 1981	5	The Committee held discussion at Chandigarh with the Public Accounts Committee of Tamil Nadu Legislative Assembly on matters of common interest.
58.	18th November, 1981	2	No business transacted. Adjourned for want of quorum.
59.	19th November, 1981	4	Scrutiny of replies received from the Government in respect to the implementation of observations recommendations contained in the following paragraphs of various Reports

1	2	3	4												
			of the Public Accounts Committee of the Haryana Vidhan Sabha:—												
			<table border="1"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>10</td> <td>6th</td> </tr> <tr> <td>18,23 & 24</td> <td>11th</td> </tr> <tr> <td>23,24,25,26&27</td> <td>14th</td> </tr> <tr> <td>1 & 9</td> <td>12th</td> </tr> </tbody> </table>	Paragraphs	Reports	10	6th	18,23 & 24	11th	23,24,25,26&27	14th	1 & 9	12th		
Paragraphs	Reports														
10	6th														
18,23 & 24	11th														
23,24,25,26&27	14th														
1 & 9	12th														
60.	25th November, 1991	4	Scrutiny of replies received from the Govt. in regard to the implementation of recommendations/ observations contained in the following paragraphs of the various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha:—												
			<table border="1"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>44 & 45</td> <td>5th</td> </tr> <tr> <td>22</td> <td>6th</td> </tr> <tr> <td>13</td> <td>10th</td> </tr> <tr> <td>14&15</td> <td>11th</td> </tr> <tr> <td>30</td> <td>14th</td> </tr> </tbody> </table>	Paragraphs	Reports	44 & 45	5th	22	6th	13	10th	14&15	11th	30	14th
Paragraphs	Reports														
44 & 45	5th														
22	6th														
13	10th														
14&15	11th														
30	14th														
61.	26th November, 1981	6	Oral examination of the representatives of the Cooperation Department in respect of paragraphs : 7.6, 7.7 and 7.10 of the Report of the Comptroller and Auditor General of India for the year 1976-77(Civil).												
62.	1st December, 1981	7	Oral examination of the representatives of the Agriculture Department in respect of paragraphs; 3.9, 3.10 3.22 (b) and 6.27 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil).												
63.	2nd December, 1981	5	Scrutiny of replies received from the Government in regard to the implementation of observations/ recommendations contained in the following paragraphs of various reports of Public Accounts Committee of the Haryana Vidhan Sabha:—												
			<table border="1"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>5</td> <td>7th</td> </tr> <tr> <td>7</td> <td>9th</td> </tr> <tr> <td>28</td> <td>11th</td> </tr> <tr> <td>5,6,7&8</td> <td>15th</td> </tr> </tbody> </table>	Paragraphs	Reports	5	7th	7	9th	28	11th	5,6,7&8	15th		
Paragraphs	Reports														
5	7th														
7	9th														
28	11th														
5,6,7&8	15th														

1	2	3	4
64.	8th December, 1981	4	Oral examination of the representatives of the Cooperation Department in respect of paragraphs: 7.8, 7.9, 7.10, 7.11 and 7.12 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil)
65.	9th December, 1981	6	Oral examination of the representatives of the Cooperation Department in respect of paragraph: 7.11 of the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil)
66.	10th December, 1981	5	The Committee made an on the spot study/inspection of Super Bazar at Faridabad and Fair Price Shop run by CONFED at village Prithla and held discussion with the representatives of the Cooperation Department and Confed in regard to the general working of depots and the steps taken by the Government to provide various common items/ essential commodities of common use to the general public.
67.	11th December, 81	4	The Committee made an on the spot study/inspection of Super Bazar Rewari, Fair Price Shop at Nand-rampurbas to watch the general working of these shops and held discussion with the representatives of the Cooperation Department in regard to the steps taken by the Government to provide various common item/essential commodities of common use to the general public.
68.	12th December, 1981	4	The Committee made an on the spot study of Super Bazars at Gurgaon, Nuh and Fair Price shops at village Ghasera and Bhondsai Jadid to see the gneral working of the shops and held discussion with the representatives of the Cooperation Department in regard to the steps taken by the Government to provide common items/essential commodities of common use to the general public.
69.	15th December, 1981	6	Oral examination of the representatives of the P.W.D. (B&R) in respect of of grant No. 8 of the Appropriation Accounts of the Haryana Government for the year 1978-79.

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2. Oral examination of the representatives of the P.W.D. (Public-Health) in respect of grant No.10 of the Appropriation Accounts of the Haryana Government for the year 1978-79.

3. Oral examination of the representatives of the Education Department, in respect of grant No.9 of the Appropriation Accounts of the Hr. Govt., 1978-79.

4. Oral examination of the representatives of the Agriculture Deptt., in respect of grant No. 17 of the Appropriation Accounts of the Haryana Government for the year 1978-79.

70. 16th December, 1981

Scrutiny of replies received from the Govt., in regard to the implementation of observations/recommendations contained in the following paragraphs of various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha:—

Paragraphs	Reports
10	3rd
6, 8 & 9	6th
5	9th

2. Discussion with the Finance Secretary to Government Haryana on a question of excess/surrenders and supplementary demands by the various Departments.

71. 22nd December, 1981

6

1. Oral examination of the representatives of the Revenue Department in respect of grant Nos. 4 & 25 of the Appropriation Accounts of the Haryana Government for the year 1978-79.

2. Oral examination of the representatives of the Irrigation Department in respect of grant No. 15 of the Appropriation Accounts of the Haryana Government for the year 1978-79.

3. Oral examination of the representatives of the Urban Estate Department in respect of the grant No. 11 of the Appropriation Accounts of

1	2	3	4						
			the Haryana Government for the year 1978-79.						
			4. The Committee decided to undertake an on the spot study/inspection of Tajewala headworks and Hathni Kund Area on 7th January, 1981.						
72.	28th December, 1981		The Committee held discussion with the Deputy Director Health Services on the points on the basis of which the Committee was to ask the questions during their on the spot study/inspection of Medical College/civil Hospital Rohtak and dispensaries around Rohtak.						
73.	29 December, 1981	5	The Committee made an on the spot study/inspection of Medical College Rohtak and held discussion with the representatives of the Medical College on various matters connected with the functioning of the College, quality of treatment, facilities made available to the Patients etc.						
74.	30th December, 1981	3	The Committee made an on the spot study/inspection of Civil Hospital Rohtak and other dispensary in and around Rohtak and held discussion with the representatives of the Medical & Health Department on various matters connected with the functioning of the Civil Hospital, Urban Dispensaries, rural dispensaries, Primary Health Centres, Subsidiary Health Centres and E.S.I. dispensaries functioning in the Rohtak District and medical facilities made available to the patients.						
75.	5th January, 1982	7	Scrutiny of replies received from the Government in regard to implementation of recommendations/observations contained in the following paragraphs of various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha:—						
			<table border="1"> <thead> <tr> <th data-bbox="587 1364 696 1381">Paragraphs</th> <th data-bbox="803 1364 882 1381">Reports</th> </tr> </thead> <tbody> <tr> <td data-bbox="607 1425 618 1442">8</td> <td data-bbox="814 1425 858 1442">11th</td> </tr> <tr> <td data-bbox="590 1465 721 1482">114 15 & 16</td> <td data-bbox="814 1465 858 1482">14th</td> </tr> </tbody> </table>	Paragraphs	Reports	8	11th	114 15 & 16	14th
Paragraphs	Reports								
8	11th								
114 15 & 16	14th								
			2. The Committee decided to postpone their proposed study tour to Tajewala and Hathni Kund area, fixed for 7.1.82.						
76.	6th January, 1982	7	Scrutiny of replies received from the						

1	2	3	4
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Government in regard to the implementation of recommendations/observations contained in the following paragraphs of various reports

of the Public Accounts Committee of the Haryana Vidhan Sabha:

Paragraphs	Reports
9, 10 and 11	15th
2, 3, 4 & 5	16th

77. 12th January, 1982

8

Scrutiny of replies received from the Government in regard to the implementation of recommendations/observations contained in the following paragraphs of various reports of the Public Accounts Committee of the Haryana Vidhan Sabha:—

Paragraph	Reports
36	7th
16	10th
24, 25 & 26	15th

78. 13th January, 1982

6

Scrutiny of replies received from the Government in regard to the implementation of recommendations/observations contained in the following paragraphs of various Reports of the Public Accounts Committee of Haryana Vidhan Sabha:—

Paragraphs	Reports
34	11th
40, 41, 42, 43 and 44	14th

79. 19th January, 1982

6

Scrutiny of replies received from the Government, in regard to the implementation of recommendations/observations contained in the following paragraphs of various reports of the Public Accounts Committee of Haryana Vidhan Sabha:—

Paragraphs	Reports
19	6th
7	7th
5	10th

1	2	3	4										
80.	20th January, 1982	7	<p>Scrutiny of replies received from the Government in regard to the implementation of recommendations/observations contained in the following paragraphs of various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha:—</p> <table border="1"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>16</td> <td>3rd</td> </tr> <tr> <td>18</td> <td>15th</td> </tr> <tr> <td>36</td> <td>6th</td> </tr> <tr> <td>28 & 31</td> <td>14th</td> </tr> </tbody> </table>	Paragraphs	Reports	16	3rd	18	15th	36	6th	28 & 31	14th
Paragraphs	Reports												
16	3rd												
18	15th												
36	6th												
28 & 31	14th												
81.	27th January, 1982	8	<p>Scrutiny of replies received from the Govt., in regard to the implementation of recommendations/observations contained paragraphs: 27, 28, 29 & 30 of 15th Report of the Public Accounts Committee of the Haryana Vidhan Sabha.</p>										
82.	2nd February, 1982	6	<p>The Committee passed condolence resolutions on the said demise of Shri Jaisukh Lal Hathi, former Governor of Haryana and Shri Mohan Lal Sukhadja, former Governor of Karnataka and Chief Minister of Rajasthan. Thereafter, the meeting of the Committee was adjourned without transacting any business as a mark of respect to the departed leaders.</p>										
83.	3rd February, 1982	7	<p>1. The Committee approved the Hind Epitome from the Sixth to the Seventeenth Reports of the Public Accounts Committee of Haryana Vidhan Sabha.</p> <p>2. Scrutiny of replies received from the Govt., in regard to the implementation of observations, recommendations contained in the following paragraphs of various Reports of the Public Accounts Committee of Haryana Vidhan Sabha:—</p> <table border="1"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>15, 16 & 17</td> <td>15th</td> </tr> <tr> <td>26</td> <td>11th</td> </tr> </tbody> </table> <p>3. The Committee decided to undertake an on the spot study/inspection of</p> <p>(i) Tajewala Head-Works and Hathni Kund area on 17th and 18th February, 1982.</p>	Paragraphs	Reports	15, 16 & 17	15th	26	11th				
Paragraphs	Reports												
15, 16 & 17	15th												
26	11th												

1	2	3	4								
			(ii) Nathpa Jhakri project Area in Himachal Pradesh on 28th Feb., 1982 and 1st March, 1982.]								
84.	9th February, 1982	6	Scrutiny of replies received from the Govt., in regard to the implementation of recommendations/observations contained in the following paragraphs of various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha:—								
			<table border="1"> <thead> <tr> <th data-bbox="644 512 791 546">Paragraphs</th> <th data-bbox="889 512 977 546">Reports</th> </tr> </thead> <tbody> <tr> <td data-bbox="687 572 715 598">33</td> <td data-bbox="922 572 955 598">7th</td> </tr> <tr> <td data-bbox="687 598 840 624">19, 20, 21 & 22</td> <td data-bbox="911 598 955 624">15th</td> </tr> <tr> <td data-bbox="687 633 715 659">26</td> <td data-bbox="911 633 955 659">11th</td> </tr> </tbody> </table>	Paragraphs	Reports	33	7th	19, 20, 21 & 22	15th	26	11th
Paragraphs	Reports										
33	7th										
19, 20, 21 & 22	15th										
26	11th										
85.	10th February, 1982	5	(1) Scrutiny of replies received from the Govt., in regard to the implementation of recommendations/observations contained in the following paragraphs of various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha :—								
			<table border="1"> <thead> <tr> <th data-bbox="731 876 857 911">Paragraphs</th> <th data-bbox="917 876 999 911">Reports</th> </tr> </thead> <tbody> <tr> <td data-bbox="731 920 851 946">35, 37 & 38</td> <td data-bbox="933 920 977 946">11th</td> </tr> <tr> <td data-bbox="731 946 819 972">33 & 34</td> <td data-bbox="933 946 977 972">14th</td> </tr> <tr> <td data-bbox="731 980 758 1006">15</td> <td data-bbox="933 980 977 1006">15th</td> </tr> </tbody> </table>	Paragraphs	Reports	35, 37 & 38	11th	33 & 34	14th	15	15th
Paragraphs	Reports										
35, 37 & 38	11th										
33 & 34	14th										
15	15th										
			(2) The Committee also held discussion with the representatives of Finance Department in regard to the question of streamlining the procedure for expeditious implementation of observations/recommendations contained in various Reports of the Committee.								
86.	16th February, 1982:	7	(1) The Committee resumed discussion with the representatives of Finance Department in regard to the expeditious implementation of observations/recommendations contained in various Reports of the Public Accounts Committee of the Haryana Vidhan Sabha.								
			(2) The Committee drafted their 18th Report on the appropriation Accounts/ Finance Accounts of the Haryana Government for the year 1978-79 and the report of the Comptroller and Auditor General of India for the year 1976-77 (Civil) relating to the following Departments:—								
			1. Lotteries								
			2. Transport								
			3. Revenue								

1	2	3	4
87.	17th February, 82	6	<p>1, Drafting of the 18th Report of the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1978-79 and the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil) relating to the following departments :—</p> <ol style="list-style-type: none"> 1. Public Health 2. Industrial Training 3. Food & Supplies
88.	18th February, 82	3	<p>The Committee visited Tajewala Head-works and Hathni Kund area for an on the spot study.</p>
89.	23rd February, 82	6	<p>Drafting of the 18th Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1978-79 and the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil) relating to the following departments:—</p> <ol style="list-style-type: none"> 1. P.W.D. (B&R) 2. Medical & Health 3. Irrigation
90.	24th February, 82	7	<p>Drafting of the 18th Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1978-79 and the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil) relating to the following departments:—</p> <ol style="list-style-type: none"> 1. Labour & Employment 2. Co-operation; and 3. Agriculture
91.	9th March, 82	6	<p>1, Drafting of the 18th Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1978-79 and the Report of the Comptroller and Auditor General of India for the year 1976-77 (Revenue Receipt) relating to the following departments :—</p> <ol style="list-style-type: none"> 1. Revenue 2. Co-operation 3. Transport 4. Excise & Taxation

1	2	3	4
			2. The Committee framed the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1977-78 (Civil) in respect of the following departments:-
			1. P.W.D. (B&R)
			2. P.W.D. (Public Health)
			3. Housing; and
			4. P.W.D. (Irrigation)
92.	18th March, 82	7	The Committee finalised their 18th Report on the Appropriation Accounts/ Finance Accounts of the Haryana Government for the year 1978-79 and the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil and Revenue Receipt).

Meetings held at places other than Chandigarh

The Committee held meetings at places outside Chandigarh as per details given below:—

- | | | |
|--------|---|---|
| (i) | New Delhi (See Sr. Nos. 11 and 16) | 10th and 24th June, 81 (two days) |
| (ii) | Gangtok/Kohima/Imphal and Shillong (See Sr. Nos. 12 to 15) | 13th, 16th, 18th and 21st June, 81 (four days) |
| (iii) | Slapper/Sundernagar/Pandoh/Bhakra Nangal/Talwara (See Sr. Nos. 49, 50 and 51) | 29th, 30th, 31st October and 1st November, 81 (four days) |
| (iv) | Ambala Cantt./City, Karnal, Panipat/Sonepat/Rohtak/Hissar/Bhiwani/Rewari/Gurgaon/Jind/Kurukshetra (See Sr. Nos. 53 to 56) | 10th, 11th and 12th Nov. 81 (three days) |
| (v) | Faridabad/Rewari/Gurgaon etc. (See Sr. Nos. 65, 66 and 67) | 10th, 11th and 12th Dec., 81 (three days) |
| (vi) | Medical College/Civil Hospital Rohtak and other dispensaries in and around Rohtak (See Sr. Nos. 72 and 73) | 29th and 30th December, 81 (two days) |
| (vii) | Tajewala Head works/Hathni Kund Area (Sr. No. 87) | 18th February, 82 (one day) |
| (viii) | Visited Simla/Nathpa Jhakri Project under orders of the Speaker from 27-2-82 to 3-3-82. | Meeting held at Simla on 1-3-82 but no business could be transacted for want of quorum (five days). |

Report presented

6. Under Rule 223 of the Rules of procedure and conduct of business in the Haryana Legislative Assembly, the 18th Report of the Public Accounts Committee on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1978-79, the Report of the Comptroller and Auditor General of India for the year 1976-77 (Civil and Revenue Receipts) was presented to the House on the 30th March, 1982.

Proceedings

7. A record of the proceedings of the meetings of the Committee has been kept in Haryana Vidhan Sabha.

Visit of the Public Accounts Committee of other States

8. The Committee met in the Committee Room of Haryana Vidhan Sabha Secretariat and discussed matters of common interest with the Public Accounts Committee of Arunachal Pradesh Legislative Assembly, U.P. Legislative Assembly and Tamil Nadu Legislative Assembly on 2nd June, 19th October and 13th November, 1981 respectively.

9. The Public Accounts Committee of Maharashtra Legislative Assembly also visited Chandigarh on 9th November, 1981 but no discussion could be held with them because Public Accounts Committee of Haryana Vidhan Sabha was out of Chandigarh on tour.

COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee consisted of nine members of the Haryana Vidhan Sabha, who were elected on the 17th March, 1981, by the House from amongst its members according to the principle of proportional representation by means of single transferable vote.

2. Shri Sumer Chand Bhatt was appointed by the Speaker to be the Chairman of the Committee.

3. The Committee held a total number of 96 meetings during the period under review. The names of the members and the number of meetings attended by each of them are given in the following tables.

Sr. No.	Name of member	No. of meetings attended.
1.	Shri Sumer Chand Bhatt	77
2.	Shri Bhalle Ram	92
3.	Shri Kanwal Singh	74
4.	Shri Peer Chand	63
5.	Shri Rajinder Singh	22
6.	Shri Sant Kanwar	84
7.	Shri Shiv Parshad	93
8.	Shri Sukh Dev Singh	78
9.	Shri Surender Singh (Tosham)	40

Meetings held and Business Transacted

4. The dates of meetings, the number of members present and the business transacted at each meeting is given below :

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4
1.	1-5-1981	9	The Secretary explained the scope and functions of the Committee to the members.
2.	7-5-1981	7	(i) The Committee selected the Corporations/Boards for examination of general working.

1	2	3	4
			<ul style="list-style-type: none"> (ii) The Committee approved the programme proposed by the Accountant General, Haryana, to clear the pending work relating to Audit Reports. (iii) The Committee decided to hold meetings at Simla to discuss matters of common interest with its counterpart there and to visit Pandoh Slappar, Nathpa Jhakri and Bhakra Naugal.
3.	8-5-1981	6	Oral examination of the representatives of Irrigation Department/Haryana State Minor Irrigation (Tubewells) Corporation, in respect of paragraph: 6.17 of the Report of Comptroller and Auditor General of India for the year 1976-77
4.	14-5-1981	6	Drafting of general questionnaire in respect of general working of the Corporations/Boards.
5.	15-6-1981	6	Finalisation of general questionnaire in respect of general working of the Corporations/Boards.
6.	21-5-1981	7	Discussion with the representatives of Industries Department/Haryana Minerals Ltd. Narnaul in respect of paragraph: 6.19 of the report of Comptroller and Auditor General of India for the year 1977-78
7.	22-5-1981	6	<ul style="list-style-type: none"> (i) Discussion with the representative of the Haryana State Electricity Board in regard to examination of the general working of the Board, Audit paragraphs: and visit to Hydel Projects in Himachal Pradesh where the Haryana State has its interests. (ii) Decision to hold discussion with the Public Undertakings Committee of Himachal Pradesh Vidhan Sabha on matters of common interest. (iii) Framing of questionnaire on the Reports of the Comptroller and Auditor General of India for the years 1977-78 and 1978-79 relating to H.S.E.B.
8.	28-5-1981	5	Oral examination of the representatives of the Industries Department Haryana State Industrial Development Corporation in respect of paragraph: 6.18 of the Report of Comptroller and Auditor General of India for the year 1976-77.
9.	29-5-1981	7	Oral examination of the representatives of the Dairy Department/Haryana Dairy Development Corporation in respect of paragraph: 6.21 of the Report of the Comptroller and Auditor General of India for the year 1976-77.

1	2	3	4
10.	4-6-1981	6	Oral examination of the representatives of the Agriculture Department Haryana Seeds Development Corporation in respect of paragraph: 6.20 of the Report of the Comptroller & Auditor General of India for the year 1977-78.
11.	5-6-1981	8	Oral examination of the representatives of the Industries Department/Haryana Breweries Ltd. in respect of paragraphs: 6.20 for the year 1976-77 and 6.18 for the year 1977-78 of the Reports of the Comptroller and Auditor General of India.
12.	11-6-1981	4	Oral examination of the representatives of the Industries Department/Haryana State Small Industries and export Corporation in respect of paragraph 6.19 of the Report of Comptroller & Auditor General of India for the year 1978-79.
13.	12-6-1981	5	Resumption of oral examination in respect of paragraph of 6.19 of the report of Comptroller & Auditor General of India for the year 1978-79 relating to Haryana State Small Industries and Export Corporation.
14.	18-6-1981	7	Oral examination of the representatives of the Industries Department/Haryana Minerals Ltd. in respect of paragraph:6.19 of the Report of Comptroller & Auditor General of India for the year 1976-77.
15.	19-6-1981	7	Oral examination of the representatives of the Industries Department/Haryana Minerals Ltd. in respect of paragraph: 6.19 of the Report of Comptroller & Auditor General of India for the year 1977-78.
16.	25-6-1981	6	Oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation in respect of paragraphs: 6.16 & 6.17 of the Report of Comptroller & Auditor General of India for the year 1978-79.
17.	26-6-1981	7	Oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation in respect of paragraphs 6.16 (resumption) and 6.18 of the Report of Comptroller & Auditor General of India for the year 1978-79.
18.	2-7-1981	7	Discussion with the representatives of the Agriculture Department/Haryana Agro Industries Corporation/Finance Department in respect of Common problems/difficulties being faced by the Corporations/Boards.
19.	3-7-1981	6	Resumption of discussion with the representatives of the Agriculture Department/Haryana Agro Industries Corpora-

1	2	3	4
			tion/Finance Department in respect of Common problems/difficulties being faced by the Corporations/Boards.
20.	16-7-1981	6	Oral examination of the representatives of the Agriculture Department/Haryana Land Reclamation and Development Corporation in respect of paragraph: 6.15 of the Report of Comptroller & Auditor General of India for the year 1978-79.
21.	17-7-1981	6	Resumption of oral examination of the representatives of the Agriculture Department/Haryana Land Reclamation and Development Corporation in respect of paragraph: 6.15 of the Report of Comptroller & Auditor General of India for the year 1978-79.
22.	23-7-1981	7	Oral examination of the representatives of the Haryana State Electricity Board— (i) In respect of paragraph: 1.3(c), 6.4, 6.5, 6.6 and 6.7 of the Report of Comptroller & Auditor General of India for the year 1975-76 (Civil); and (ii) in respect of paragraph: 5.6 of the Report of Comptroller & Auditor General of India for the year 1975-76 (Revenue Receipts).
23.	24-7-1981	5	Oral examination of the representatives of the Haryana State Electricity Board in respect of paragraphs: 6.7 (resumption) & 6.9 of the Report of Comptroller & Auditor General of India for the year 1975-76 (Civil)
24.	29-7-1981	6	Oral examination of the representatives of the Haryana State Electricity Board in respect of paragraph: 6.10 to 6.13 of the Report of Comptroller & Auditor General of India for the year 1975-76 (Civil).
25.	30-7-1981	6	(i) Postponement of Oral examination of the representatives of the Haryana State Electricity Board in respect of audit paragraphs. (ii) Study of the material received from the Haryana Financial Corporation,
26.	5-8-1981	7	Oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation regarding the general working of the Corporation.
27.	6-8-1981	7	Resumption of oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation regarding the general working of the Corporation.

1	2	3	4
28.	12-8-1981	7	Oral examination of the representatives of the Tourism Department/Haryana Tourism Corporation in respect of the general working of the Corporation.
29.	13-8-1981	6	Oral examination of the representatives of the Haryana State Electricity Board in respect of paragraphs: 6.14, 6.15 and 8.2 of the Report of Comptroller & Auditor General of India for the year 1975-76 (Civil) and statement No. 5 of the Finance Accounts 1975-76 of Government of Haryana.
30.	19-8-1981	6	<p>(i) Oral examination of the representatives of the Agriculture Department/Haryana Seeds Development Corporation in respect of paragraphs: 6.20 of the Report of Comptroller & Auditor General of India for the year 1977-78.</p> <p>(ii) Oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation on the general working of the Corporation. (Resumption).</p> <p>(iii) Constitution of Sub-Committee to draft interim Report on the general working of Haryana Agro Industries Corporation.</p>
31.	20-8-1981	5	Resumption of oral examination of the representatives of Agriculture Department/Haryana Agro Industries Corporation on the general working of the Corporation.
32.	26-8-1981	7	<p>(i) Resumption of oral examination of the representatives of the Agriculture Department/Haryana Seeds Development Corporation in respect of paragraph: 6.20 of the Report of the Comptroller and Auditor General of India for the year 1977-78.</p> <p>(ii) Resumption of oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation on the general working of the Corporation.</p>
33.	27-8-1981	6	<p>(i) Discussion with the representatives of the Haryana Tourism Corporation and visit to tourist complexes situated at Pipli, Karnal, Panipat and Sonapat.</p> <p>(ii) Inspection of the Delicia Plant and discussion with the representatives of the Haryana Agro Industries Corporation at Murthal.</p>
34.	28-8-1981	6	Visit to tourist complexes situated at Suraj Kund, Sohna, Taoru, Dharuhera and Sultanpur.

1	2	3	4
35.	29-8-1981	6	Visit to tourist complexes situated at Dabchick (Hodel), Badkhal Lake (Faridabad) and Magpie (Faridabad).
36.	30-8-1981	6	Visit to tourist complexes situated at Rohtak, Hissar, Sirsa, Asa Khera and Kala Titar.
37.	31-8-1981	6	Visit to tourist complexes situated at Bhiwani and Jind.
38.	2-9-1981	8	Resumption of oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation on the general working of the Corporation.
39.	3-9-1981	6	Resumption of oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation on the general working of the Corporation.
40.	9-9-1981		Resumption of oral examination of the representatives of the Dairy Department/Haryana Dairy Development Corporation in respect of paragraph 6.21 of the Report of Comptroller & Auditor General of India for the year 1976-77.
41.	10-9-1981	7	Oral examination of the representatives of the Haryana Agricultural Marketing Board in respect of graphic information regarding performance, problems and prospects of the Board.
42.	16-9-1981	9	(i) Oral examination of the Board of Directors of the Haryana Agro Industries Corporation. (ii) Oral examination of the representative of the Haryana Agro Industries Corporation Workers Union in respect of the general working of the Agro Industries Corporation. (iii) Presentation of the report of the Sub Committee on the general working of the Haryana Agro Industries Corporation, discussion about its adoption by the Committee, and decision about the circulation of the Report.
43.	30-9-1981	7	Discussion on the graphic information received from the Corporations/Boards.
44.	7-10-1981	8	Oral examination of the Chairman, Haryana Agro Industries Corporation/ representative of the Agriculture Department in respect of the general working of the Haryana Agro Industries Corporation.

1	2	3	4
45.	14-10-1981	6	Resumption of oral examination of the representatives of the Irrigation Department/Haryana State Minor Irrigation (Tubewells) Corporation in respect of paragraph 6.17 of the Report of Comptroller, & Auditor General of India for the year 1976-77.
46.	15.10.1981	7	Oral examination of the representatives of the Housing Department/Haryana Housing Board on the general working of the Board.
47.	19.10.1981	7	Discussion on matters of mutual interest with the Committee on Public Undertakings of the West Bengal Legislative Assembly.
48.	20.10.1981	6	Discussion on matters of mutual interest with the Committee on Public Undertakings of the Andhra Pradesh Legislative Assembly.
49.	28.10.1981	7	Resumption of oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation on the general working of the Corporation.
50.	29.10.1981	4	(i) The Committee decided to visit the Thermal Plants of Haryana State Electricity Board at Panipat and Faridabad. (ii) Resumption of oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation on the general working of the Corporation.
51.	4.11.1981	5	Resumption of oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation on the general working of the Corporation.
52.	10.11.1981	5	(i) Discussion with the representatives of Haryana State Electricity Board regarding visit to Thermal Plants. (ii) On the spot study of Thermal Plant of Haryana State Electricity Board at Panipat.
53.	11.11.1981	7	On the spot study of Thermal Plant of Haryana State Electricity Board at Faridabad.
54.	12.11.1981	6	Visit to Detergent Factory at Dharuhera.
55.	19.11.1981	6	Resumption of oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation on the general working of the Corporation.

1	2	3	4
56.	20.11.1981	6	Resumption of oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation on the general working of the Corporation.
57.	27.11.1981	7	Discussion with the representatives of the Haryana State Electricity Board vis-a-vis the Nathpa Jhakri Project.
58.	28.11.1981	6	Discussion with the representatives of the Himachal Pradesh State Electricity Board/Haryana State Electricity Board at Simla.
59.	29.11.1981	6	On the spot study of the Nathpa-Jhakri Project.
60.	30.11.1981	6	Discussion on matters of common interest with the Speaker/Secretary, Himachal Pradesh Legislative Assembly at Simla.
61.	1.12.1981	6	Visit to Beas Sutlej Link Project and discussion in connection with its construction etc.
62.	2.12.1981	6	Visit to Pandoh Dam.
63.	3.12.1981	6	Discussion with the representatives of the Beas Sutlej Link Project at Sunder Nagar.
64.	4.12.1981	5	Discussion with the representatives of the Bhakra Management Board at Nangal.
65.	9.12.1981	7	Resumption of discussion with the representatives of the Agriculture Department/Haryana Agro Industries Corporation on the general working of the Corporation.
66.	10.12.1981	6	Visit to the Haryana Housing Board Colonies at Panchkula.
67.	16.12.1981	7	Resumption of discussion with the representatives of the Agriculture Department/Haryana Agro Industries Corporation on the general working of the Corporation.
68.	17.12.1981	7	Oral examination of the representatives of the Haryana State Electricity Board on the general working of the Board on the general working of the Board.
69.	23.12.1981	4	Oral examination of the representatives of the Agriculture Department/Haryana State Agriculture Marketing Board.
70.	24.12.1981	7	Oral examination of the representatives of the Industries Department/Haryana State Industrial Development Corporation on the general working of the Corporation.
71.	30.12.1981	6	Oral examination of the representatives of the Agriculture Department/Haryana Warehousing Corporation on the general working of the Corporation.

1	2	3	4
72.	31.12.1981	6	Discussion on matters of mutual interest with the Committee on Public Undertakings of Bihar Vidhan Sabha.
73.	6.1.1982	8	Oral examination of the representatives of the Industries Department/Haryana State Small Industries and Export Corporation on the general working of the Corporation.
74.	7.1.1982	8	Resumption of oral examination of the Industries Department/Haryana State Small Industries and Export Corporation on the general working of the Corporation.
75.	13.1.1982	9	Oral examination of the representatives of the Industries Department/Haryana Minerals Ltd. Narnaul in respect of the general working of the Haryana Minerals Ltd.
76.	14.1.1982	8	(i) Chalking out of tentative tour programme to visit various mandis etc. of the Haryana State Marketing Board. (ii) Resumption of oral examination of the representatives of the Agriculture Department/Haryana State Marketing Board on the general working of the Board.
77.	20.1.1982	8	Framing of questionnaire in connection with visit to various mandis etc. of the Haryana State Marketing Board.
78.	21.1.1982	7	On the spot study of mandis of Kalanwali, Baragudha, Sirsa/godown of Warehousing Corporation at Sirsa/Anajmandi Fatehabad.
79.	22.1.1982	7	On the spot study of grain markets at Hissar, Gohana & Rohtak.
80.	23.1.1982	7	On the spot study of new mandi being set up at Gharaunda, Nenuela & Ambala City.
81.	27.1.1982	6	Framing of questionnaire in Haryana Bhawan New Delhi for discussion with the counterpart Committees of Arunachal Pradesh and Orissa Legislative Assemblies.
82.	30.1.1982	5	Discussion with the Speaker, Arunachal Pradesh Legislative Assembly etc. at Ita Nagar on matters of common interest and officers of various Corporations of their State.
83.	2.2.1982	5	Review of discussion held with the officers of the various Corporations of Arunachal Pradesh in the retiring room of the New Bongaigaon Railway Station.

1	2	3	4
84.	4.2.1982	5	Discussion on matters of common interest with the Committee on Public Undertakings of Orissa Legislative Assembly at Bhubaneshwar.
85.	7.2.1982	7	Review of discussion held with the counterpart Committee of Orissa Legislative Assembly in Haryana Bhavan, New Delhi.
86.	12.2.1982	8	Review of discussion held during the study tour to various States from 27.1.82 to 7.2.1982.
87.	18.2.1982	6	Oral examination of the representatives of the Industries Department/Haryana Tanneries Limited Jind in respect of the general working of the Tanneries.
88.	24.2.1982	7	Presentation of further report of the Sub-Committee in respect of the Haryana Agro Industries Corporation Limited.
89.	25.2.1982	8	Informal discussion on the report of the Sub-Committee in respect of the Haryana Agro Industries Corporation Limited.
90.	3.3.1982	5	Consideration of the report of the Sub-Committee and finalisation of the Report on the general working of the Haryana Agro Industries Corporation Limited.
91.	4.3.1982	7	Discussion regarding drafting, finalising and presentation of the Report on the general working of the Haryana Agro Industries Corporation Limited.
92.	9.3.1982	7	Resumption of discussion on the draft Report on the general working of the Haryana Agro Industries Corporation Limited.
93.	18.3.1982	9	(i) Referring of the report on the general working of the Haryana Agro Industries Corporation Limited by the Speaker to the Committee for reconsideration. (ii) Resumption of discussion on the draft report on the general working of the Haryana Agro Industries Corporation Limited.
94.	22.3.1982	6	Drafting of report on the general working of the Haryana Agro Industries Corporation Limited.
95.	23.3.1982	8	Resumption of discussion on the drafting of the report on the general working of the Haryana Agro Industries Corporation Limited.
96.	30.3.1982	7	Finalisation of report on the general working of the Haryana Agro Industries Corporation Limited (Report contained two versions).

5. The meetings of the Committee fixed for the 5th November, 1981 and 17th February, 1982, were not held for want of quorum.

6. Meetings at places other than Chandigarh

I The Committee held its meeting at various places during its spot study tour for inspecting/visiting—

- (i) Tourist complexes at Pipli Karnal, Panipat and Sonapat on 27-8-1981 ;
- (ii) Delicia Plant of the Haryana Agro-Industries Corporation Limited at Murthal on 27-8-1981 ;
- (iii) Tourist complexes at Suraj Kund, Sohna, Taour Dharuhera and Sultanpur on 28-8-1981 ;
- (iv) Tourist complex at Dabchik (Hodel), Badkhal Lake (Faridabad) and Magpie (Faridabad) on 29-8-1981 ;
- (v) Tourist complexes at Rohtak, Hissar, Sirsa, Asa Khera and Kala Titar on 30-8-1981 ;
- (vi) Tourist complexes at Bhiwani and Jind on 31-8-1981 ;
- (vii) Thermal Plant at Panipat on 10-11-1981 ;
- (viii) Thermal Plant at Faridabad on 11-11-1981 ;
- (ix) Detergent Factory at Dharuhera on 12-11-1981 ;
- (x) Nathpa Jhakri Project (Himachal Pradesh) from 27th November to 29th November, 1981 ;
- (xi) Beas Sutlej Link Project (Himachal Pradesh) on 1 and 3.12.1981 ;
- (xii) Pandoh Dam (Himachal Pradesh) on 2-2-1981t ;
- (xiii) Bhakra Nangal Project on 4.12.1981 ;
- (xiv) Haryana Housing Board Colonies at Panchkula on 10-12-1981;
- (xv) Mandis of Kalanwali, Baragurha, Sirsa, Fatehabad of Haryana State Agriculture Marketing Board/godown of Haryana Warehousing Corporation at Sirsa on 21-1-1982 ;
- (xvi) Grain markets at Hissar, Gohana and Rohtak on 22-1-1982;
- (xvii) New Mandis being set up at Gharaunda, Nenuela & Ambala City.

II The Committee also held meeting at places given below—

- (i) Simla On 30-11-1981 for discussion on matters of common interest with the Speaker/Secretary of Himachal Pradesh Legislative Assembly.

- (ii) New Delhi On 27-1-1982 for framing of questionnaire for discussion with the counterpart Committees of Arunachal Pradesh and Orissa Legislative Assembly.
- (iii) Ita Nagar On 30-1-1982 for discussion with the Speaker Arunachal Pradesh Legislative Assembly etc. on matters of common interest.
- (iv) New Bongaigaon Railway Station On 2-2-1982 for reviewing of discussion held with the officers of various Corporations of Arunachal Pradesh.
- (v) Bhubaneswar On 4-2-1982 for discussion on matters of common interest with the Committee of Public Undertakings of Orissa Legislative Assembly.
- (vi) New Delhi On 7-2-1982 for reviewing of discussion held with counterpart Committee of Orissa Legislative Assembly.

7. Report Prescribed/Laid

(i) Fifth Report of the Committee on Public Undertakings for the year 1981-82 on the Report of the Comptroller and Auditor General of India for the years 1974-75 to 1978-79, was presented to the House on 30th March, 1982.

(ii) Sixth Report of the Committee on Public Undertakings for the year 1981-82 on the general working of the Haryana Agro-Industries Corporation Limited was presented to the Speaker on the 31st March, 1982 and laid on the Table of the House by the Secretary on the 1st April, 1982.

8. Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON ESTIMATES

1. The Committee consisted of nine members of the Haryana Vidhan Sabha who were elected by the Vidhan Sabha on 21st April, 1981 according to the principle of proportional representation by means of single transferable vote.

2. Shri Birinder Singh was appointed by the Speaker to be the Chairman of the Committee.

3. The Committee held 56 sittings (46 at Chandigarh and 10 at other places.) The names of the members and the number of meetings attended by each of them are shown in the table below :—

Sr. No.	Name of Member	No. of meetings attended
1.	Shri Birinder Singh, M.L.A..	33
2.	Shri Devi Dass, M.L.A.	37
3.	Shri Ganga Ram, M.L.A.	50
4.	Shri Hukam Singh, M.L.A.	54
5.	Shri Phusa Ram, M.L.A.	39
6.	Shri Ran Singh, M.L.A. (Bhatu Kalan)	43
7.	Shri Shakrullah Khan, M.L.A.	53
8.	Shri Surinder Singh Aujla, M.L.A.	21
9.	Shrimati Kamla Varma, M.L.A.	46

Meetings held and the Business transacted

4. The dates of meetings, the number of members present and the business transacted at each meeting are given below :—

Sr. No.	Date	No. of Members present	Business transacted
1	2	3	4
1.	1-5-1981	6	The Secretary addressed the Committee and explained the scope and functions of the Committee.
2.	8-5-1981	8	The Committee selected eight departments for examination of their Budget Estimates for the year 1981-82.

1	2	3	4
3.	12.5.1981	6	Scrutiny of replies received from the Government in respect of outstanding recommendations/observations contained in Eleventh Report of the Committee relating to Excise and Taxation Department.
4.	19.5.1981	7	Examined the representatives of the Forest Department during on the-spot study of projects arround Nada Sahib.
5.	20.5.1981	5	Discussion with the officers of Forest Department at Morni Hills.
6.	21-5-1981	5	Scrutiny of replies received from the Government in respect of outstanding recommendations/observations contained in Eleventh Report of the Committee relating to Excise and Taxation Department.
7.	26.5.1981	5	Do
8.	9.6.1981	7	Letter received from the Gujarat Legislative Secretariat regarding the visit of the Estimates Committee of their State to Haryana was placed before the Committee and the Committee decided to meet the sister Committee at Pinjore on 14th July, 1981.
9.	14.6.1981	6	Discussion with the Estimates Committee of Gujarat Legislature and various Heads of Departments, who explained before both the Committees the progress made by their Departments in Haryana.
10.	19.6.1981	4	Scrutiny of replies received from the Government in respect of outstanding recommendations/observations contained in Eleventh Report of the Committee relating to Excise and Taxation Department.
11.	25.6.1981	7	Do
12.	30.6.1981	8	Oral Examination of the representatives of the Excise and Taxation Department in respect of the action taken to implement the recommendations of the Estimates Committee contained in the Eleventh Report on the Budget Estimates for the year 1978-79.
13.	7.7.1981	7	Oral examination of the representatives of the Education Department in respect of the action taken to implement the recommendations of the Committee contained in the twelfth Report on the Budget Estimates for the year 1979-80
14.	14.7.1981	5	Do
15.	21.7.1981	17	Resumption of oral examination of the representatives of the Excise and Taxation Department in respect of the action taken to implement the recommen-

1	2	3	4
			dations of the Committee contained in the Eleventh Report on the Budget Estimates for the year 1978-79.
16.	28.7.1981	7	Resumption of oral examination of the representatives of the Education Department in respect of the action taken to implement the recommendations of the Committee contained in the Twelfth Report on the Budget Estimates for the year 1979-80.
17.	6.8.1981	8	Resumption of the oral examination of the representatives of the Excise and Taxation Department in respect of the action taken to implement the recommendations of the Committee contained in the Eleventh Report on the Budget Estimates for the year 1978-79.
18.	11.8.1981	8	Scrutiny of the material received from the Agriculture Department in support of its Budget Estimates for the year 1981-82. The Committee also chalked out a tour programme to visit the State of Arunachal Pradesh, sikkim and Bihar.
19.	18.8.1981	7	Oral examination of the Commissioner and Secretary to Govt., Haryana Sports Department in respect of the Budget Estimates for the year 1981-82, relating to the Sports Department.
20.	25.8.1981	7	Scrutiny of material received from the Agriculture Department in support of their Budget Estimates for the year 1981-82 and framed questionnaire thereon.
21.	1.9.1981	6	Oral Examination of the representatives of the Agriculture Department in respect of their Budget Estimates for the year 1981-82.
22.	2.9.1981	6	Scrutiny of various plans launched by the Agriculture Department in the State.
23.	9.9.1981	9	Oral examination of the representatives of the Agriculture Department in respect of their Budget Estimates for the year 1981-82.
24.	16.9.1981	8	Examined the Supplementary Estimates for the year 1981-82 (1st Instalment) and framed report thereon.
25.	29.9.1981	6	Framed questionnaire for discussion with the Sister Committees of other State Legislatures during the tour.
26.	4.10.1981	6	Discussion with the Estimates Committee of the Arunachal Pradesh Assembly at Itanagar on matters of common interest.

1	2	3	4
27.	8.10.1981	6	Discussion with the officers of the Sikkim Legislative Assembly at Gangtok on the matters of common interest.
28.	11.10.1981	6	Appraisal of the experience gained during the tour to other States from 29.9.1981 to 11-10.1981
29.	19.10.1981	9	Discussion with the estimates Committee of Uttar Pradesh Legislature and with the officers of the Agriculture and Panchayat Departments at Chandigarh.
30.	28.10.1981	9	Scrutiny of the replies received in respect of the observations made by the Committee regarding Budget Estimates for the year 1981-82 relating to the Sports Department.
31.	3.11.1981	7	Do.
32.	10.11.1981	7	Oral examination of the representatives of Agriculture Department in respect of the Budget Estimates for the year 1981-82.
33.	17.11.1981	5	Scrutiny of replies received in respect of the observations made by the Committee regarding Budget Estimates for the year 1981-82 relating to the Sports Department and chalked out on the spot study tour programme from 23-11-1981 to 27-11-1981 for inspecting the various projects launched by the Agriculture Department.
34.	23.11.1981	7	After informal discussion at Chandigarh the Committee proceeded on the spot Study tour and visited water shed project at Raipur Rani and held discussion with the officers of Agriculture Department there.
35.	24.11.1981	6	The Committee after holding informal discussion inspected the Govt. Vegetable farm at Ladwa.
36.	25.11.1981	6	After informal discussion at Panipat the Committee visited private nurseries around Panipat and inspected Horticulture farm.
37.	26-11-1981	6	The Committee visited the Haryana Agriculture University campus at Hissar and inspected the Experimental Farm, processing plant and Dry Farming Research project. The Committee held discussion with the officers of Haryana Agriculture University regarding various Agriculture Developmental Research works being conducted by the Agricultural Scientists of the University.
38.	27.11.1981	6	After holding meeting at Sirsa the Committee visited various places in the districts and inspected Malika Market which was under construction.

1	2	3	4
39.	4-12-1981	7	Appraisal of the on-the-spot study tour undertaken within the State of Haryana from 23-11-1981 to 27-11-1981.
40.	10.12.1981	6	Oral examination of the representatives of the Agriculture Department in respect of the Budget Estimates for the year 1981-82.
41.	11.12.1981	6	The Committee decided to undertake a study tour of the Rajasthan State to see the development of agriculture in that State.
42.	16.12.1981	7	The Committee noted the contents of quarterly progress report for the period ending on 30-9-81 relating to the Forest Department. The Committee also scrutinised the material received from the Agriculture Deptt. in support of its Budget Estimates for the year 1981-82 and decided to call the departmental representatives for oral examination.
43.	23-12-1981	7	Oral examination of the representatives of the Agriculture Department in respect of the Budget Estimates for the year 1981-82.
44.	30.12.1981	6	Considered the letter received from the Commissioner & Secretary to Govt., Haryana, Agriculture Department and decided to ask him to appear before the Committee in its next meeting for oral examination.
45.	5.1.1982	8	Resumption of oral examination of the representatives of the Agriculture Department in respect of the Budget Estimates for the year 1981-82, especially in regard to various schemes being run by the Department.
46.	6.1.1982	7	Do.
47.	12.1.1982	7	Do
48.	19.1.1982	8	Oral examination of the representatives of the Health and Printing & Stationery Departments in respect of action taken on observations/recommendations of the Committee made in its Reports for the year 1973-74 and 1975-76.
49.	25.1.1982	7	Scrutiny of replies received from the Government in respect of outstanding recommendations/observations contained in Seventh Report of the Committee relating to Cooperation Department.
50.	1.2.1982	7	Oral examination of the representatives of the Cooperation Department in respect of the action taken to implement the recommendations of the Committee contained in Seventh Report for the year 1974-75.
51.	9.2.1982	6	Do

1	2	3	4
52.	16.2.1982	8	Drafted and approved a part of the Fourteenth Report for the year 1981-82.
53.	24-2-1982	8	Decided to postpone the tour of the Rajasthan State in view of the ensuing Budget Session and drafted a part of the Fourteenth Report.
54.	3.3.1982	8	Drafted a part of Fourteenth Report for the year 1981-82.
55.	9.3.1982	8	Examined the Supplementary Estimates for the year 1981-82 (2nd Instalment) and prepared report thereon.
56.	11.3.1982	4	Finalised their Fourteenth Report for the year 1981-82.

Reports Presented

During the period under review the Committee presented the following reports to the House :—

Sr. No.	By whom presented	Date of Presentation	Subject
1.	Chairman Estimates	21-9-1981	Report of the Estimates Committee on the Supplementary Estimates (1st Instalment) 1981-82.
2.	—Do—	16-3-1982	Report of the Estimates Committee on the Supplementary Estimates (2nd Instalment) 1981-82
3.	—Do—	30-3-1982	Fourteenth Report of the Estimates Committee for the year 1981-82.

Meetings at places other than Chandigarh

The Committee held its meetings at various places during its spot study tour to inspect the progress made by the Forest Department and visited Morni Hills areas for inspecting various projects. The Committee also visited various places in Haryana to inspect the working of Agriculture Department. The Committee also visited States of Arunachal Pradesh and Sikkim and held meeting at Itanagar and Gangtok. The Committee also held its meetings in Haryana Bhawan, New Delhi. Thus 10 meetings were held by it at places other than Chandigarh.

Proceedings

A record of proceedings of each meeting has been kept in the Haryana Vidhan Sabha Secretariat.

REVIEW OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

The Committee on the Welfare of Scheduled Castes and Scheduled Tribes consisting of Nine Members for the year 1981-82 were constituted on the 21st April, 1981, according to the principle of proposional representation by means of the single transferable vote. Capt. Mange Ram was appointed Chairman of the Committee by the Speaker. The Committee held 46 sitting during its term ending 31st March, 1982.

The names of the members of the Committee are given below. Colum 3 shows the number of meetings attended by each member out of the total number of 46 meetings held during the period under review :—

Sr. No.	Name of Member	Number of meetings attended
1	Capt. Mange Ram	38
2	Shri Bhagi Ram	43
3	Shri Gaya Lal	15
4	Shri Ishwar Singh	2
5	Shri Jai Narain Khuudia	33
6	Shri Karam Singh	46
7	Shri Lehri Singh	23
8	Shri Narain Singh	43
9	Shri Prit Singh Rathee	35

Meeting Held and the Business Transacted

The dates of meetings, the number of members present and the business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of members present	Busines transacted
1	2	3	4
1.	8th May, 1981	5	(i) Scope and function of the Committee were explained. (ii) Selection of Departments for Examination.

1	2	3	4
2.	13th May, 1981	7	(i) Welcome address by the Hon. Speaker. (ii) Scrutiny of previous reports for implementation of recommendations of the Committee.
3.	19th May, 1981	6	Implementation of recommendations contained in 3rd Report.
4.	27th May, 1981	8	Scrutiny of the replies received from the Social Welfare Deptt. Concerning the Implementations of recommendations contained in the 3rd report of the Committee in respect of Coop. Deptt.
5.	3rd June, 1981	7	(i) Scrutiny of Report received from the Directorate Social Welfare, Haryana. (ii) Committee deferred the oral examination of the representatives of H.S.E.B.
6.	8th June, 1981	5	Discussion with the Sister committee of Gujarat State Legislature on matters of common interest.
7.	16th June, 1981	6	Resumption of oral examination of the representatives of H.S.E.B. in respect of implementation of recommendations contained in the 3rd report of the Committee.
8.	23rd June, 1981	6	(i) Oral examination of the representatives of Cooperation Deptt. in respect of implementation of recommendations contained in the 3rd Report. (ii) Oral examination of the representative of the S.S.S. Board in respect of the implementation of recommendations contained in the 3rd Report of the Committee.
9.	30th June, 1981	5	(i) Resumption of oral examination of the representatives of the Cooperation Department in respect of implementation of recommendations contained in the 3rd Report. (ii) Resumption of oral examination of the representative of the S.S.S. Board in respect of the implementation of recommendations contained in the 3rd Report of the Committee.
10	7th July, 1981	7	(i) Finalized the study tour programme of the committee to the states of Meghalaya, Manipur and Sikkim. (ii) Scrutiny of Implementation of recommendations contained in the 4th Report in respect of Industries Department.

1	2	3	4
11.	13th, 1981	5	Scrutiny of Implementation of recommendations contained in the 4th Report in respect of Excise and Taxation Department.
12.	21st July, 1981	6	Oral examination of the representatives of the Industries Deptt. in respect of the implementation of the recommendations contained in the 4th Report of the Committee.
13.	28th July, 1981	6	(i) Oral examination of the representatives of the Irrigation Deptt. in respect of the implementation of recommendations contained in the 4th Report of the Committee. (ii) Oral examination of the representatives of the Agri. Deptt. in respect of the implementation of recommendations contained in the 4th Report of the Committee.
14.	4th August, 1981	7	Oral examination of the Chief Secy. to Govt. Haryana in respect of implementation of General recommendations contained in the 4th Report of the Committee.
15.	11th August, 1981	6	Resumption of Oral Examination of the representatives of the Industries Deptt. in respect of implementation of recommendations contained in the 4th Report of the Committee.
16.	18th August, 1981	7	Resumption of oral examination of the representatives of the Irrigation Deptt. in respect of implementation of recommendations contained in the 4th Report of the committee.
17.	24th August, 1981	8	The Committee held meeting at Haryana Bhavan, N. Delhi & framed Questions for discussion with the Sister Committee of Meghalaya, Manipur & Sikkim Legislative Assembly.
18.	28th August, 1981	6	Discussion with the Sister Committee of Manipur State Legislature on matters of common interest.
19.	29th August, 1981	6	Discussion with the Secretary of Nagaland Legislative Assembly.
20.	31st August, 1981	6	Discussion with the Sister Committee of Meghalaya State Legislative Assembly.
21.	3rd September, 1981	6	Discussion with the Chairman S.C. & S.T. Welfare Board and officers of Social Welfare Department of Sikkim State on matters of common interest.

1	2	3	4
22.	6th September, 1981	7	Appraisal and discussion on the points discussed during the study tour with other State Legislatures.
23.	11th September, 1981	6	Scrutiny of the material received from the Transport Department in regard to reservation/representation of S.C. and S.T. in the Department.
24.	16th September, 1981	6	Scrutiny of the material received from the Social Welfare Department, Haryana Harijan Kalyan Nigam and Haryana Backward Classes Kalyan Nigam.
25.	29th September, 1981	6	Scrutiny of the material received from the Agriculture Deptt. in respect of implementation of the observations / recommendations of the Committee made in its 4th Report.
26.	7th Oct., 1981	5	The Committee Postponed the oral examination of the Chief Secy. to Govt. Haryana on his request.
27.	14th Oct., 1981	6	Review of the recommendations contained in the 4th Report of the Committee for the year 1978-79.
28.	22nd Oct., 1981	6	Resumption of oral examination of the Chief Secretary to Govt. Haryana in respect of implementation of General recommendations contained in the 4th Report of the Committee.
29.	29th Oct., 1981	6	(i) Oral examination of the representatives of the Welfare of S.C. & B.C. Deptt. in respect of shortfall in the recruitment of Scheduled Castes candidates in the Social Welfare Deptt. (ii) Oral examination of the representatives of the Welfare of Scheduled Castes and Backward Classes Deptt. in respect of Shortfall in the recruitment of Scheduled Castes candidates in the Haryana Backward Classes Kalyan Nigam. (iii) Oral examination of the representatives of the Welfare of S.C. & B.C. Deptt. in respect of Shortfall in the Recruitment of Scheduled Castes candidates in the Haryana Harijan Kalyan Nigam.
30.	5th Nov., 1981	6	Resumption of oral examination of the Chief Secretary to Govt. Haryana in respect of implementation of general recommendations contained in the 4th Report of the Committee.
31.	13th Nov., 1981	6	Scrutiny of the material received from the Cooperation Department in regard

1	2	3	4
			to reservation/representation of Scheduled Castes and Scheduled Tribes in the Department.
32.	25th Nov., 1981	7	Oral examination of the representatives of the Revenue Deptt. in respect of allocation of surplus land to the Harijans.
33.	30th Nov., 1981	6	Framed questionnaire of the material received from the Cooperation Deptt.
34.	8th Dec., 1981	6	Scrutiny of the material received from the Education Department.
35.	16th Dec., 1981	6	The Committee postponed the oral examination of the Managing Director Haryann Harijan Kalyan Nigam on his request.
36.	24th Dec., 1981	4	Framed questionnaire on the material received from the Education Deptt.
37.	1st Jan., 1982	7	Oral examination of the Managing Director Haryana Harijan Kalyan Nigam in respect of the procedure for allocation of funds to the various schemes run by the Nigam.
38.	6th Jan., 1982	3	Scrutiny of the material received from the P.W.D. (B&R) Department.
39.	13th Jan., 1982	7	Framed questionnaire on the material received from the P.W.D. (B&R) Deptt.
40.	20th Jan., 1982	7	Discussion on the material received from the P.W.D. (B&R) Deptt.
41.	27th Jan., 1982	5	The Committee scrutinised the replies to the questionnaire received from the P.W.D. (B&R) Deptt. and made certain observations.
42.	3rd Feb., 1982	6	(i) Passed condolence resolution on the sad demise of late Shri Jaisukhlal Hathi, former Governor of Haryana and Late Shri Mohan Lal Sukhadia, Member of Parliament and former Chief Minister of Rajasthan. (ii) Oral examination of the representatives of the P.W.D. (B&R) Deptt. in regard to reservation/representation of S.C. & S.T. in the Department.
43.	15th Feb., 1982	6	Resumption of oral examination of the representatives of the P.W.D. (B&R) Department in regard to reservation/representation of S. C. & S.T. in the Deptt.
44.	26th Feb., 1982	5	Consideration of draft Report in respect of P.W.D. (B&R) Department.

1	2	3	4
45.	3rd March, 1982	4	Drafting of Report in respect of P.W.D. (B&R) Department.
46.	8th March, 1982	6	Finalization of Report in respect of Public Works (B&R) Department, Haryana and the Welfare of S.C. & B.C. Department Haryana.

Report Presented

During the period under review presented its 7th Report of the House on the 30th March, 1982, in respect of, the Public Works (B&R) Department and the Welfare of Scheduled Castes and Backward Classes Department, Haryana.

Proceedings

A record of the proceedings of the Committee has been kept in the Vidhan Sabha Secretariat.

Meeting at Places other than Chandigarh

The Committee held its sittings on the 24th August and the 6th September, 1981 at New Delhi to frame the questionnaire to be discussed with the Sister Committee of Meghalaya, Manipur and Sikkim Legislative Assemblies and to appraise the points discussed with the above said Committees. The Committee also held its sittings on 28.8.81, at Imphal and on 29.8.81 at Kohima, on 31.8.81 at Shillong and on 3.9.81 at Gangtok and had a discussion with the Committees and officers of the Social Welfare Department of the above states on matters of common interest.

THE COMMITTEE OF PRIVILEGES 1981-82

1. The Committee on Privileges, consisting of ten members, was nominated by the Speaker on the 4th March, 1980.

Sardar Lachhman Singh, M.L.A. was appointed by the Speaker as Chairman of the Committee. The names of the members of Committee are as under :—

1. Sardar Lachhman Singh.
2. Brig. Ran Singh.
3. Shri Kanhiya Lal Poswal.
4. Chaudhri Partap Singh Thakran.
5. Shri Surinder Singh Aujla.
6. Chaudhri Rajinder Singh.
7. Chaudhri Har Swarup Bura.
8. Shri Deep Chand Bhatia.
9. Chaudhri Phusa Ram.
10. Shri Devi Dass.

On the 11th March, 1980, Brig. Ran Singh, M.L.A. resigned from the membership of the Committee and in the vacancy caused by his resignation Shri Preet Singh, M.L.A., was nominated to serve on the Committee of Privileges w.e.f. 11.3.1980.

On the 12th June, 1980, Chaudhri Har Swarup Bura, M.L.A., resigned from the membership of the Committee and in the vacancy caused by his resignation Shri Ram Kishan, M.L.A., was nominated to serve on the Committee of Privileges with effect from 1.8.1980.

Sarvshri Lachhman Singh (Chairman of the Committee) and Kanhiya Lal Poswal, MLAs. on their appointment as Ministers and Sarvshri Ram Kishan and Partap Singh Thakran MLAs. on their appointments as Chief Parliamentary Secretary and Deputy Chairman, Planning Board, Haryana respectively, resigned from the membership of the Committee of Privileges w.e.f. 14.1.1981.

Swami Aditya Vesh and Chaudhri Ran Singh, MLAs. were nominated to serve on the Committee of Privileges w.e.f. 3.2.1981.

2. No meeting was held from 1st April, 1981 to 21st April, 1981 when a fresh Committee was nominated by the Speaker.

3. The new Committee consisting of 10 members, was nominated by the Speaker on the 21st April, 1981.

Chaudhri Har Swarup Bura, MLA., was appointed by the Speaker as Chairman of the Committee. The names of the members of the Committee are as under :-

1. Chaudhri Har Swarup Bura.
2. Lala Balwant Rai Tayal.
3. Chaudhri Birender Singh.
4. Dr. Brij Mohan Gupta.
5. Chaudhri Jagdish Kumar Beniwal.
6. Chaudhri Ran Singh (Bhattu Kalan)
7. Chaudhri Rajinder Singh.
8. Shri Surinder Singh Aujla.
9. Chaudhri Tek Ram.
10. Chaudhri Ude Singh Dalal.

On the 3rd May, 1981, Lala Balwant Rai Tayal, MLA resigned from the membership of the Committee and in the vacancy caused by his resignation Chaudhry Ishwar Singh, MLA, was nominated by the Speaker to serve on the Committee of Privileges w.e.f. 11.5.1981.

4. The Committee held a total number of 50 meetings during the period under review. The names of the members and the number of meetings attended by each of them are shown in the following table :-

Sr. No.	Name of Member	Number of meetings attended
1.	Chaudhri Har Swarup Bura.	45
2.	Lala Balwant Rai Tayal.	Nil
3.	Chaudhri Birender Singh.	26
4.	Dr. Brij Mohan Gupta.	44
5.	Chaudhri Jagdish Kumar Beniwal	50
6.	Chaudhri Ran Singh (Bhattu Kalan).	32
7.	Chaudhri Rajinder Singh.	22
8.	Shri Surinder Singh Aujla.	16
9.	Chaudhri Tek Ram.	48
10.	Chaudhri Ude Singh Dalal.	48
11.	Chaudhri Ishwar Singh.	6

5. Question of Privilege Considered

- (i) The Committee considered question of alleged breach of privilege against Dr. Mangal Sein, MLA for using offensive and derogatory language for the Hon'ble Members of the House by Dr. Mangal Sein, MLA, on the 10th July, 1980, which was referred by the House to the Committee of Privileges on 12.7.80 for examination and report to the House.
- (ii) The Committee considered question of alleged breach of privilege against Shri D. R. Garg, Executive Engineer, P.W.D. (Public Health Branch), Haryana, Rewari in regard to alleged obstruction in the discharge of duties of Col. Rao Ram Singh M.L.A. (Hon'ble Speaker, Haryana Vidhan Sabha) by Shri D. R. Garg, Executive Engineer, P.W.D. (Public Health Branch) Haryana, Rewari on 9.4.1981 at Rewari in the meeting called by him to sort out the problem of water shortage in the town which was referred by the Deputy Speaker to the Committee of Privileges on 16.4.1981 for examination, determination and report.
- (iii) The Committee considered question of alleged breach of privilege against Swami Adityavesh, M.L.A. in regard to the allegations levelled by him against Chaudhri Sant Kanwar, MLA in the House on 17.12.1980, which was referred by the House on the same day to the Committee of privileges for examination and report to the House.
- (iv) The Committee considered question of alleged breach of privilege against Ch. Sant Kanwar, MLA in regard to the allegations levelled by him against Swami Adityavesh, MLA in the House on 17.12.1980, which was referred by the House on the same day to the Committee of Privileges for examination and report to the House.

The dates of the meetings held, the number of members present and the Business transacted at each meeting, are given below :—

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1	2	3	4
1.	1.5.81	8	(i) Considered the privilege issue against Shri D. R. Garg, Xen, P.W.D. (Public Health), Haryana, Rewari.
2.	6.5.81	5	(ii) Considered the privilege issue against Ch. Sant Kanwar, MLA. Statement of Shri D. R. Garg, Xen, P.W.D. (P.H.), Haryana, Rewari in regard to the privilege issue against him.

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3.	15.5.81	7	<p>(i) Resumption of Statement of Shri D. R. Garg, Xen, (P.H.), Rewari in regard to the privilege issue against him.</p> <p>(ii) Conducted Oral examination of Shri Rajeshwar Lal Rao, Registrar (P.H) P.W.D., Haryana, Chandigarh in regard to the privilege issue against Shri D. R. Garg, Xen, P.W.D. (P.H.), Rewari.</p> <p>(iii) Considered the letter dated 15.5.81 received from Col. Rao Ram Singh, M.L.A. (Speaker, Haryana Vidhan Sabha) in regard to the privilege issue against Shri D. R. Garg, Xen, PWD (P.H.), Rewari.</p>
4.	21.5.81	7	<p>(i) Conducted oral examination of representatives of P.W.D. (P.H.), Haryana Chandigarh and Rewari regarding the privilege issue against Shri D. R. Garg, Xen, P.W.D. (P.H.), Rewari.</p> <p>(ii) The Committee decided to undertake a study tour to the State of Orissa, West Bengal and Assam w.e.f. 23.6.81.</p>
5.	29.5.81 (Haryana Bhawan, New Delhi)	8	<p>(i) Considered the letter dated 16.5.81 received from the President, PWD (Mechanical Workers Union Branch, Rewari, H. O. Charkhi Dadri) regarding alleged breach of privilege issue against Shri D. R. Garg, Xen. PWD (PH), Rewari.</p> <p>(ii) Conducted oral examination of ten prosecution witnesses in regard to the privilege issue against Shri D. R. Garg, Xen. P.W.D. (P.H), Rewari.</p>
6.	30.5.81 (Haryana Bhawan, New Delhi)	8	<p>(i) Conducted Oral examination of nine prosecution witnesses in regard to the privilege issue against Shri D. R. Garg, Xen, P.W.D. (P.H.), Rewari.</p> <p>(ii) The Committee decided that after examining the prosecution and defence witnesses in regard to the privilege issue against Shri D. R. Garg, Xen (P.H.), Rewari, it would like to undertake a tour of Jammu and Kashmir State for drafting its report w.e.f. 24.6.81 to 1.7.81.</p> <p>(iii) The Committee cancelled the study tour of the States of Orissa, West Bengal and Assam w.e.f. 24.6.81 and decided to undertake the study tour w.e.f. 10.8.81 to the States of Nagaland, West Bengal and Assam.</p>

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7.	31.5.81 (Haryana Bhawan, New Delhi.)	7	Conducted oral examination of nine prosecution witnesses in regard to the privilege issue against Shri D. R. Garg, Xen (P.H.), P.W.D., Haryana, Rewari.
8.	5.6.81	6	Conducted oral examination of two officials of the P.W.D., Haryana, P.H. Rewari in regard to the privilege issue against Shri D. R. Garg, Xen, P.W.D. (P.H.) Rewari.
9.	12.6.81	7	(i) Conducted oral examination of three defence witnesses of Shri D.R. Garg, Xen, P.W.D. (P.H.), Rewari regarding the privilege issue against him. *(ii) The Committee decided to constitute a Commission comprising of Shri Rajinder Singh as Convener and Ch. Ude Singh Dalal as member, both members of the Committee of privileges for recording the statement of Col. Rao Ram Singh, M.L.A. (Hon'ble Speaker, Haryana Vidhan Sabha).
10.	25.6.81	6	(i) Conducted oral examination of the officers/officials of the P.W.D. Haryana (P.H.), Rewari and office of the Engineer-in-Chief, P.W.D. (P.H.), Chandigarh, in regard to the privilege issue against Shri D.R. Garg, Xen, P.W.D. (P.H.), Rewari. (ii) The Committee cancelled the tour programme of Jammu and Kashmir State w.e.f. 24.6.81 to 1-7-81 and decided to undertake a tour to Mussoorie (Uttar Pradesh) w.e.f. 14-7-81 to 18-7-81.
11.	2-7-81	8	(i) The Committee decided to undertake a tour of Jammu and Kashmir State w.e.f. 22.10.81 to 29.10.81. (ii) The Committee discussed some of the points regarding drafting of its report on the privilege issue against Shri D. R. Garg, Xen, P.W.D. (P.H.), Rewari.
12.	8.7.81	6	(i) The Committee decided to undertake the study tour of the Jammu & Kashmir State w.e.f. 18.10.81 to 24.10.81 instead of 22.10.81 to 29.10.81.

*Note—The Commission appointed by the Committee of Privileges took the Statement of Col. Rao Ram Singh, M.L.A. (Hon'ble Speaker, Haryana Vidhan Sabha) on 19-6-81 and 20-6-81 at Haryana Bhawan, New Delhi.

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			(ii) The Committee studied and discussed the relevant documents and statements of prosecution witnesses and defence witnesses regarding drafting of report on the privilege issue against Shri D. R. Garg, Xen, P.W.D. (P.H.), Rewari.
13.	13.7.81	6	The Committee informally discussed the privilege issue against Shri D. R. Garg, the then Xen, P.W.D. (P.H.). Rewari.
14.	16.7.81 (Haryana Eakant Bhawan, Mussoorie)	5	(i) The Committee informally discussed the privilege issue against Shri D. R. Garg, the then Xen, P.W.D. (P.H.), Rewari. (ii) The Committee decided to undertake a study tour of the States of Meghalaya, Arunachal Pradesh and Orissa from the second or third week of November, 1981 instead of 10.8.81. (iii) The Committee discussed about the improper arrangements at the Haryana Eakant Bhawan, Mussoorie during their stay at Mussoorie at decided to write to the Engineer-in-Chief, P.W.D. (B & R) Haryana, Chandigarh to explain and fix the responsibility and improper arrangements made for the Privileges Committee during their stay at Mussoorie.
15.	17.7.81 (Haryana Eakant Bhawan, Mussoorie.)	5	The Committee studied the relevant books on parliamentary procedure and drafted the report on the privilege issue against Shri D. R. Garg, Xen (PWD), (P.H.), Rewari.
16.	23.7.81	8	The Committee finalized and adopted the report on the privilege issue against Shri D. R. Garg, Xen, P.W.D. (P.H.), Rewari and authorised the Acting Chairman (Ch. Ran Singh, Bhattu Kalan, M.L.A.) to present the report of the Committee to the Hon'ble Deputy Speaker on behalf of the Committee.
17.	30.7.81	8	The Committee informally discussed the privilege issue regarding the allegations levelled by Swami Aditya Vesh, M.L.A against Chaudhri Sant Kanwar, M.L.A. in the House on 17.12.80.
18.	7.8.81	5	Recorded oral evidence of Swami Aditya Vesh, MLA in regard to the privilege issue regarding allegations levelled by Chaudhri Sant Kanwar, MLA against him, in the House on 17.12.80.

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19.	13.8.81	9	The Committee considered the privilege issue regarding the allegations levelled by Chaudhri Sant Kanwar, M.L.A. against Swami Aditya Vesh, M.L.A. in the House on 17.12.80.
20.	20.8.81.	8	<p>(i) Recorded oral evidence of Chaudhri Sant Kanwar, M.L.A. regarding the allegations levelled by him against Swami Aditya Vesh, M.L.A. in the House on 17.12.80.</p> <p>(ii) Conducted oral examination of Shri Dina Nath Sharma, Officiating Editor -of Debates of Haryana Vidhan Sabha Secretariat in regard to the privilege issue regarding the allegations levelled by Chaudhri Sant Kanwar, M.L.A. against Swami Aditya Vesh, M.L.A. in the House on 17.12.80.</p>
21.	26.8.81	5	The Committee considered the request of Chaudhri Sant Kanwar, M.L.A. for extention of time to appear before the Committee in regard to the privilege issue regarding the allegations levelled by him against Swami Aditya Vesh, M.L.A. in the House on 17.12.80.
22.	2.9.81	7	<p>(i) Resumption of oral evidence of Chaudhri Sant Kanwar, M.L.A. in regard to the privilege issue regarding the allegations levelled by him against Swami Aditya Vesh, M.L.A. in the House on 17.12.80.</p> <p>(ii) Recorded oral evidence of Chaudhri Sant Kanwar, M.L.A. in regard to the privilege issue regarding the allegations levelled by Swami Aditya Vesh, M.L.A. against him in the House on 17.12.80.</p> <p>(iii) Recorded oral evidence of Swami Aditya Vesh, M.L.A. in regard to the privilege issue regarding the allegations levelled by him against Chaudhri Sant Kanwar, M.L.A. in the House on 17.12.80.</p>
23.	8.9.81	8	(i) The Committee drafted its Third Preliminary Report in regard to the privilege issue against Dr. Mangal Sein, M.L.A. regarding the alleged use of offensive and derogatory language against the Hon'ble Members of the august House by Dr. Mangal Sein, M.L.A. on 10.7.80 for seeking extention of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 21st September, 1981.

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			<p>(ii) The Committee drafted its Second Preliminary Report in regard to the privilege issue regarding the allegations levelled by Swami Aditya Vesh, M.L.A. and Chaudhri Sant Kanwar, M.L.A. against each other in the House on 17.12.80 for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 21st September, 1981.</p> <p>(iii) The Committee authorised the Chairman to present the Report of the Committee in regard to the privilege issue concerning the alleged obstruction in the discharge of duties of Col. Rao Ram Singh M.L.A. (Speaker, Haryana Vidhan Sabha) by Shri D.R. Garg, Xen, P. W. D. (P.H.), Rewari on 9.4.81 at Rewari.</p>
24.	15.9.81.	5	<p>(i) The Committee considered the privilege issue in regard to the allegations levelled by Chaudhri Sant Kanwa, M.L.A. and Swami Aditya Vesh, M.L.A. against each other in the House on 17.12.80.</p> <p>(ii) The Committee considered and approved the study tour of the Committee prepared by the Vidhan Sabha Secretariat from 3rd week of November, 1981.</p>
25.	21.9.81	8	<p>The Committee considered the communications received from the Hon'ble Speaker and Hon'ble Deputy Speaker and from Food & Supplies Minister, Haryana in regard to the privilege issue against Shri D.R. Garg, Xen, P.W.D. (P.H.), Rewari and decided that the Committee may send its report to the Speaker and the Speaker himself is competent to close or to present the report of the Committee to the House.</p>
26.	30-9-1981	6	<p>(i) The Committee considered the statement dated 11-9-81 of Swami Aditya Vash, M.L.A. in support of his allegations levelled by him against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80.</p> <p>(ii) The Committee approved the programme of inter-State of study tour commencing from 16-11-81.</p>
27.	7-10-81	7	<p>(iii) The Committee considered the matter in regard to the record of other Departments which was summoned in connection with the</p>

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			privilege issue against Shri D.R. Gare Xen, P.W.D. (P. H.), Rewari and also considered the application of Chaudhri Sant Kanwar, M.L.A. regarding the supply of proceedings of the Committee to him and decided not to supply the same to him and his application be filed.
28.	15-10-81	5	Recorded oral evidence of Tehsil-ar and his Registration Clerk, Rohtak in regard to the privilege issue regarding the allegations levelled by Swami Aditya Vesh, M.L.A. against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80.
29.	30-10-81	8	Recorded Oral evidence of Registration Clerk office of the S.D.O. (Civil), Jind in regard to the privilege issue regarding the allegations levelled by Swami Aditya Vesh, M.L.A. against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80.
30.	4-11-81	7	The Committee considered the remaining part of the Statement dated 11-9-81 of Swami Aditya Vesh, M.L.A. in support of his allegations levelled by him against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80.
31.	9-11-81	7	(i) The Committee after som discussion decided that a letter be written to the Railway Board, New Delhi by the Secretary, Haryana Vidhan Sabha that no reservation fee what so ever may be charged from the legislators when they travel against the distance coupons provided to them. (ii) The Committee noted that three witnesses namely Kali Ram, Layak Ram and Sarup Singh resident of Vill. Bakheta, District Rohtak have failed to turn up to appear before the Committee regarding the allegations levelled by Swami Aditya Vesh, M.L.A. against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80 and decided to constitute a breach of privilege of the Committee against them.
32.	23-11-81	6	(i) The Committee discussed the remaining part of Statement supplied by Swami Aditya Vesh, M.L.A. in support of his allegations levelled by him against Ch. Sant Kanwar, M.L.A. in the House on 17-12-80. (ii) The Committee considered the requests of two witnesses namely Shri Sarup Singh and Kali Ram, Village

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Bakheta and deferred their decision for proceeding against them for breach of privilege till their statements are tendered before the Committee.

33. 30-11-81

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- (i) Recorded oral evidence of the S.D.O. (Civil) Rohtak in regard to the privilege issue regarding the allegations levelled by Swami Aditya Vesh, M.L.A. against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80.
- (ii) The Committee considered the application of Swami Aditya Vesh, M.L.A. for postponement of his evidence before the Committee and decided to postpone his evidence to 7-12-81 regarding the allegations levelled by him against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80.
- (iii) The Committee decided that Swami Aditya Vesh, M.L.A. be asked to furnish some more clarifications in regard to his statement dated 11-9-81 already supplied by him to the Committee in support of his allegations levelled by him against Ch. Sant Kanwar, M.L.A. in the House on 17-12-80.
- (iv) The Committee noted that two witnesses namely Shri Sube Singh & Shri Umed Singh Vill. Gwalison near Jhajjar have not appeared before the Committee to tender their evidence and decided that another reminder be issued to them to appear before the Committee on 7-12-81, through the Court.

34. 7-12-81

9

- (i) Recorded oral evidence of four witnesses namely Sarvshri Zile Singh, Shiv Lal, Kali Ram and Sarup Singh in regard to the privilege issue regarding the allegations levelled by Swami Aditya Vesh, M.L.A. against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80.
- (ii) The Committee noted with regret that Swami Aditya Vesh, M.L.A. neither appeared before the Committee nor sent any request for grant of extension to tender his evidence and decided that ex-parte proceedings be taken against Swami Adityavesh, M.L.A.

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			<p>(iii) The Committee decided to dispensed with the oral evidences of Sarvshri Sube Singh and Umed Singh Village Gwalison near Jhajjar and Shri Chottu Ram Vill. Humayampur, Distt. Rohtak as the allegations specific.</p> <p>(iv) The Committee decided that the proceedings of the Committee to constitute breach of privilege against the three witnesses namely Kali Ram, Sarup Singh and Layak Ram be dropped.</p> <p>(v) The Committee decided that after obtaining the orders of the Hon'ble Deputy Speaker the files/Record/ Registers etc. received from the office of Executive Engineer, P.W.D. (P.H.), Rewari and Engineer-in-Chief, P.W.D. (P.H.), Haryana, Chandigarh be returned to the concerned Departments.</p>
35.	14-12-81 (Haryana Bhawan, New Delhi)	5	<p>(i) The Committee framed the questionnaire for discussion with the counterpart Committees during their visit to the State of West Bengal, Orissa, Karnataka, Goa, Diu & Daman Legislative Assemblies from 14-12-81 to 30-12-81.</p> <p>(ii) Recorded oral evidence of Shri Layak Ram, witness in regard to the privilege issue regarding the allegations levelled by Swami Aditya Vesh, M.L.A. against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80.</p>
36.	18-12-81 (Bhubaneshwar)	5	The Committee discussed the questionnaire and matters of common interest with the counterpart committee of Orissa Legislative Assembly.
37.	19-12-81 (Puri)	5	The Committee reviewed the discussion held with the officers of the West Bengal Legislative Assembly and the Privileges Committee of Orissa Legislative Assembly.
38.	30-12-81 (Haryana Bhawan, New Delhi).	6	The Committee informally discussed and undertook official of the tour and decided that letters of appreciation & thanks be written to the Legislature Secretariat, visited by the Committee and thanks be also conveyed to the

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				Hon'ble Speaker for sanctioning the tour.
*Note :—All though there was no quorum in the meetings i. e. on 17-12-81, 23-12-81 and 16-12-81 when the Committee was on tour to the States of West Bengal, Orissa, Karnataka and Goa, Daman & Diu from 14-12-81 to 10-12-81, however the members present transacted the business as under :—				
1.	17-12-81 (Calcutta)	4	The members present in the meeting discussed with the officers of the West Bengal Legislative Assembly on the matters of Common Interest and the questionnaire with the Deputy Secretary.	
2.	23-12-81 (Bangalore)	4	The members present in the meeting discussed the questionnaire and matters of common interest with the counterpart Committee of Karnataka Legislative Assembly.	
3.	26-12-81 (Panaji)	4	The members present in the meeting informally discussed the scope and functions of the Privileges Committee with the officers of the Goa, Daman & Diu Legislative Assembly.	
39.	5-1-82	7	(i) Recorded oral evidence of Swami Adityavesh, M.L.A. in support of his application dated 8-12-81 for extension of time to appear before the Committee regarding the allegations levelled by him against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80. (ii) The Committee decided that after making an enquiry from the post office the decision on application of Swami Aditya Vesh, M.L.A. be taken on 12-1-82.	
40.	12-1-82	8	The Committee restored the proceedings of the Committee regarding ex parte proceedings against Swami Aditya Vesh, M.L.A.	
41.	20-1-82	7	The Committee considered the Statement dated 11-9-81 of Swami Aditya Vesh, M.L.A. regarding the allegations levelled by him against Chaudhri Sant Kanwar, M.L.A. and the evidence heard so far in this regard.	
42.	27-1-82.	6	(i) Recorded oral evidence of Swami Aditya Vesh, M.L.A. in regard to the allegations levelled by him against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80. (ii) The Committee extended the time to Swami Aditya Vesh, M.L.A. to submit the full information asked from him to prove the allegations levelled by him against Chaudhri Sant Kanwar, M.L.A. upto 11-2-82 on his application for extension of time.	

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43.	3-2-82	6	<p>(i) The Committee passed two condolence resolutions on the sad demise of Shri Jai Sukh Lal Hathi, Former Governor of Haryana on 2-2-82 and Shri Mohan Lal Sukhadia, Member of Parliament & Former Chief Minister of Rajasthan on 2-2-82.</p> <p>(ii) The Committee considered the letter dated 2-2-82 received from the Engineer-in-Chief, Haryana, P. W. D. (B. & R.), Chandigarh regarding the improper arrangements at Haryana Eakant Bhawan, Mussoorie (U.P.) during the visit of the Committee from 14-7-81 to 18-7-81 and decided that the matter be dropped.</p>
44.	11-2-82	6	<p>(i) Recorded oral evidence of Swami Aditya Vesh, M.L.A. in regard to the allegations levelled by him against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80.</p> <p>** (ii) The Committee constituted a sub-Committee consisting of Sarvshri Birender Singh and Ude Singh Dalal members of the Committee with Shri Birender Singh as its Convenor to enquire into some new matters brought to the notice of the Committee by Swami Aditya Vesh, M.L.A. on 11-2-82 regarding the allegations levelled by him against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80.</p>
45.	17-2-82	6	<p>(i) The Committee considered the Report of the Sub-Committee of the privileges Committee.</p> <p>(ii) The Committee gave broad guidelines to the Vidhan Sabha Secretariat for the preparation of the Report in regard to the privilege issue regarding the allegations levelled by Swami Aditya Vesh, M.L.A. against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-81.</p>
46.	23-2-82	5	<p>(i) The Committee drafted its Fourth Report in regard to the privilege issue against Dr. Mangal Sein, M.L.A. regarding the alleged use</p>

**Note :--The Sub-Committee held its meeting on 15-2-82 in Canal Rest House, Rohtak and recorded the evidence of the S.D. O. (Civil), Rohtak and the S.D.O. (Civil), Hansi in regard to the allegations levelled by Swami Aditya Vesh, M.L.A. against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80.

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			of offensive and derogatory language against the Hon'ble Members of the august House by Dr. Mangal Sein, M.L.A. on 10-7-80, seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to present the same to the House.
			(ii) The Committee considered the draft Report of the Committee on the privilege issue concerning the allegations levelled by Swami Aditya Vesh, M.L.A. against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80 and gave some guidelines for recasting the same.
47.	2-3-82	6	The Committee considered the draft Report on the privilege issue concerning the allegations levelled by Swami Aditya Vesh, M.L.A. against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80.
48.	11-3-82	9	(i) The Committee considered the application dated 11-3-82 of Swami Aditya Vesh, M.L.A. regarding extension of time for collection and production of some important information relating to the allegations levelled by him against Chaudhri Sant Kanwar, M.L.A. and granted the time to him upto 25-3-82 and decided that no further extension will be granted on any ground. (ii) The Committee drafted its Third Preliminary Report on the privilege issue concerning allegations levelled by Swami Aditya Vesh, M.L.A. against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80 and for seeking extension of time upto the first sitting of the next Session.
49.	15-3-82	5	The Committee drafted its Third Preliminary Report on the privilege issue concerning the allegations levelled by Chaudhri Sant Kanwar, M.L.A. against Swami Aditya Vesh, M.L.A. in the House on 17-12-80 seeking extension of time for presentation of final report upto the first sitting of next session and authorised the Chairman to present the same to the House.
50.	25-3-82	8	(i) The Committee considered the application of Swami Aditya Vesh, M.L.A. dated 25-3-82 for extension of time to present documentary

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			evidence in support allegations levelled by him against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80 and decided that no further time be given to him.
		(ii)	The Committee considered approved and finalized the draft Report, and authorised the Chairman to present the report to the House.

7. Meetings adjourned for want of quorum

13 meetings i.e. on 18-6-81, 15-7-81, 16-7-81, (Morning), 19-10-81, 20-10-81, (Morning) 20-10-81 (Evening), 21-10-81, 22-10-81, 16-11-81, 17-12-81, 22-12-81, 23-12-81, and 26-12-81 adjourned for want of quorum during the period under review.

8. Meeting held at places other than Chandigarh

- The Committee held its 3 meetings at Haryana Bhawan, New Delhi as under :—

- 29-5-81
- 30-5-81
- 31-5-81

- The Committee undertook an official tour from 14-7-81 to 18-7-81 of Mussoorie (Uttar Pradesh) and held its 4 meetings in the Haryana Eakant Bhawan, Mussoorie(U.P.) as under :—

- 15-7-81 No quorum.
- 16-7-81(Morning) No quorum.
- 16-7-81(Evening)
- 17-7-81

- The Committee undertook an official tour from 18-10-81 to 24-10-81 of Jammu & Kashmir State and held its 5 meetings as under —

- | | | | | |
|----|--------------------|-----------|---|-----------|
| 1. | 19-10-81 | —Srinagar | — | No quorum |
| 2. | 20-10-81 (Morning) | —Gulmarg | — | -do- |
| 3. | 20-10-81 (Evening) | —Pahalgam | — | -do- |
| 4. | 21-10-81 | —Srinagar | — | -do- |
| 5. | 22-10-81 | —Katra | — | -do- |

4. The Committee decided to undertake a study tour to the States of West Bengal, Orissa, Kerala and Karnataka with effect from 16-11-81 to 2-12-81. Before proceeding on tour the Committee met at Chandigarh on 16-11-81 but for want of quorum the meeting was adjourned and could not proceed on tour as out of ten members only four came to attend the meeting. The three members and the Chairman postponed the tour and decided to undertake the tour w.e.f. 14-12-81 to 29-12-81 to the States of West Bengal, Orissa, Karnataka and Goa. Daman & Diu.

The Committee proceeded on tour on 14-12-81 to the above said States and held the meetings on the dates and places as indicated hereunder—

1. 14-12-81—Haryana Bhawan, New Delhi.
2. 17-12-81—Calcutta (West Bengal) No quorum.
3. 18-12-81—Bhubaneshwar (Orissa).
4. 19-12-81—Puri (Orissa).
5. 22-12-81—Mysore (Karnataka) No quorum.
6. 23-12-81—Bangalore (Karnataka) No quorum.
7. 26-12-81—Panaji (Goa, Daman and Diu) No quorum
8. 30-12-81—Haryana Bhawan, New Delhi.

9. Report Presented

1. The Acting Chairman of the Committee (Chaudhri Ran Singh (Bhattu Kalan), M.L.A.) presented the final report of the Committee of Privileges to the Deputy Speaker on the 23rd July, 1981 on the matter in regard to the question of alleged breach of privilege against Shri D.R. Garg, Executive Engineer, P.W.D. (Public Health Branch), Haryana, Rewari in regard to alleged obstruction in the discharge of duties of Col. Rao Ram Singh, MLA (Hon'ble Speaker, Haryana Vidhan Sabha) by Sh. D.R. Garg, Executive Engineer P.W.D. (Public Health Branch), Haryana, Rewari on 9.4.81 at Rewari in the meeting called by him to sort out the problem of water shortage in the town, but after considering the communications received from the Hon'ble Speaker, Hon'ble Deputy Speaker and Food & Supplies Minister, Haryana requesting the Committee to drop the matter, the Committee in its meeting held on 21-9-81 authorised the Speaker that he himself is competent to close or to present the report of the Committee to the House. Hence the Speaker closed the matter.
2. The Chairman of the Committee (Chaudhri Har Swarup Bura, M.L.A.) presented the third preliminary Report of the Committee of privileges to the House on the 21st September, 1981

on the matter in regard to the question of alleged breach of privilege against Dr. Mangal Sein, M.L.A., using offensive and derogatory language for the Hon'ble members of the House by Dr. Mangal Sain, M.L.A. on 10-7-80. seeking for extension of time upto the first sitting of the next session.

3. The Chairman of the Committee (Chaudhri Har Swarup Bura, M.L.A.) presented the Second Preliminary Report of the Committee of Privileges to the House on the 21st September, 1981 on the matter in regard to the question of alleged breach of privilege against Chaudhri Sant Kanwar, M.L.A. and Swami Aditya Vesh, M.L.A. regarding the allegations levelled by Swami Aditya Vesh and Chaudhri Sant Kanwar, M.L.As. against each other in the House on 17-12-80, seeking for extension of time upto the first sitting of the next Session.
4. The Chairman of the Committee (Chaudhri Har Swarup Bura, M.L.A.) presented the Fourth Preliminary Report of the Committee of Privileges to the House on 15th March, 1982 on the matter in regard to the question of alleged branch of privilege against Dr. Mangal Sein, M.L.A. for using offensive and derogatory language for the Hon'ble members of the House by Dr. Mangal Sein, M.L.A. on 10-7-80. seeking for extension of time upto the first sitting of the next Session.
5. The Chairman of the Committee (Chaudhri Har Swarup Bura, M.L.A.) presented the Third Preliminary Report of the Committee of privileges to the House on 15th March, 1982 on the matter in regard to the privilege issue regarding allegations levelled by Swami Aditya Vesh, M.L.A. against Chaudhri Sani Krnwar, M.L.A. in the House on the 17th December, 1980, seeking for extension of time upto the first sitting of the next Session.
6. The Chairman of the Committee (Chaudhri Har Swarup Bura, M.L.A.) presented the Third Preliminary Report of the Committee of Privileges to the House on 15th March, 1982 on the matter in regard to the privilege issue regarding allegations levelled by Chaudhri Sant Kanwar, M.L.A. against Swami Aditya Vesh, M.L.A. in the House on 17-12-80 seeking for extension of time upto the first sitting of the next Session.
7. The Chairman of the Committee (Chaudhri Har Swarup Bura, M.L.A.) presented the final Report of the Committee of Privileges to the Dy. Speaker on the 26th March, 1982 on the matter in regard to the privilege issue regarding allegations levelled by Swami Aditya Vesh, M.L.A. against Chaudhri Sant Kanwar, M.L.A. in the House on 17-12-80.

The Report was presented to the Hon'ble Dy. Speaker but on the request of the Chairman of the Committee of Privileges the report was returned to the Committee.

10. Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

ENQUIRY COMMITTEE

Under Rule 120 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the One Man Enquiry Committee comprising of Shri Baldev Tayal, M.L.A. was appointed by the Hon'ble Speaker on the 28th September, 1981 to go into the allegations and counter allegations levelled in the House by Chaudhri Hukam Singh and Swami Aditya Vesh, M.L.As. on 25th September, 1981 and submit its report by the 1st November, 1981.

As the Committee could not finalise its report upto 1st November 1981 the Hon'ble Speaker extended the period for submitting the final report upto 15th November, 1981 and later upto 1st December, 1981.

The Committee held a total number of 5 meetings during the period w.e.f. 28.9.81 to 1.12.81 and the Chairman (Shri Baldev Tayal, M.L.A.) attended all the above said meetings.

The dates of meetings and the business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Business transacted
1.	14-10-81	(i) The Committee considered the extracts from the proceedings of the House dated 25-9-81 in regard to allegations and counter allegations levelled by Chaudhri Hukam Singh and Swami Aditya Vesh, MLAs. (ii) Recorded the oral evidence of Chaudhri Hukam Singh, M.L.A. and Swami Aditya Vesh, MLA. (iii) The Committee decided to request the Hon'ble Speaker to extend the term of the Committee upto 15-11-81.
2.	21-10-81	(i) Recorded the oral evidence of Ch. Hukam Singh, MLA. (ii) Recorded the oral evidence of Chaudhri Sant Kanwar, M.L.A. as witness in the presence of Swami Aditya Vesh M.L.A.
3.	30-10-81	(i) The Committee decided that the copies of evidence be supplied to Swami Adityavesh, M.L.A. as requested by him. (ii) Recorded the oral evidence of the following witnesses :— 1. Shri Kanwal Singh, M.L.A. 2. Shri Partap Singh, Managing Director Haryana Agro Industries Corporation ;

1	2	3
		3. Shri B.R. Lall, Superintendent of Police (Vigilance), Haryana Headquarters, Chandigarh; 4. Shri J.K. Batra, Assistant Engineer (suspended), Haryana Agro Industries Corporation; and 5. Shri Charan Singh, Ex-sales man, Haryana Agro Industries Corporation.
4.	9-11-81	(i) The Committee recorded the oral evidence of the following witnesses :- 1. Shri Partap Singh, Managing Director, Haryana Agro Industries Corporation; 2. Shri Mehar Singh Malik, General Secretary, Haryana Agro Industries-Workers' Union; and 3. Shri Charan Singh, Ex-Salesman, Haryana Agro-Industries Corporation. (ii) The Committee decided that the oral evidence of Chaudhri Ganga Ram, M.L.A. be dropped as the summons issued to him by the Committee were received back undelivered.
5.	10-11-81	(i) Recorded the oral evidence of Swami Aditya Vesh, M.L.A. (ii) Recorded the oral evidence of Shri J.K. Batra, Assistant Engineer, (suspended), Farmers' Service Centre, Gurgaon (Haryana Agro Industries Corporation).

Report Presented

The report was presented by the Chairman to the Speaker on 28/29-11-81 and the Hon'ble Speaker was pleased to order the printing of the Report under Rule 224 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly as the House was not in Session

The Report was to be presented to the House on 16-3-82 but on a Privilege Motion given notice of By Shri Sumer Chand Bhatt, M.L.A. alleging that the Report had leaked to the Press before presentation to the House and as such it could not be presented that day and the Chairman presented the Report to the House on 17-3-82.

Report Discussed

The Report of the Committee was discussed on the 1st April, 1982 and disapproved by the House on the same day.

Proceeding

A record of Proceedings of the meetings of the Committee are kept in the Haryana Vidhan Sabha Secretariat.

SPECIAL COMMITTEE

Under Rule 120 of the Rules of procedure and Conduct of Business in the Haryana Legislative Assembly a Special Committee was appointed by the Hon'ble Speaker on the 16th March 1982 comprising of the following members to enquire into the circumstances about the Leakage of the Report of the One Man Enquiry Committee (headed by Shri Baldev Tayal, M.L.A.) to the press and to fix the responsibility for the same and submit its report by the 23rd March, 1982 :—

- | | |
|---------------------------------------|----------|
| 1. Rao Ram Narain, M.L.A. | Chairman |
| 2. Chaudhri Ram Lal Wadhwa M.L.A. | Member. |
| 3. Chaudhri Birender Singh, M.L.A. | Member. |
| 4. Chaudhri Preet Singh Rathee M.L.A. | Member. |
| 5. Chaudhri Rajinder Singh, M.L.A. | Member. |

As the Committee could not finalize its Report upto 23rd March, 1982 the Hon'ble Speaker extended the period for submitting the final report upto 26th March, 1982.

The Committee held a total number of 4 meetings during the period w.e.f. 16-3-82.

The name of the members and the number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of Member	Number of meetings attended
1.	Rao Ram Narain.	4
2.	Chaudhri Ram Lal Wadhwa	4
3.	Chaudhri Birender Singh	2
4.	Chaudhri Preet Singh Rathee	4
5.	Chaudhri Rajinder Singh	2

The dates of meetings, the number of members present and the business transacted at each meeting are given below :

Sr. No.	Date of Meeting	Number of members	Business transacted
1.	17-3-82.	4	Recorded the oral evidence of Shri Chander Parkash, Under Secretary, Shri Rajeshwar Kumar Sharma, Watch & Ward Officer, Shri Amar Singh, Chamber Assistant (Clerk) and Shri L. D. Arora, English Reporter of Haryana Vidhan Sabha Secretariat.

1	2	3	4
2.	18-3-82	4	Recorded the oral evidence of Shri Sumer Chand Bhatt, M.L.A. and Shri K. K. Agarwal, Deputy Director (Press) Public Relations Department, Haryana, Chandigarh.
3.	23-3-82	4	Recorded the oral evidence of following witnesses :— (i) Shri Baldev Tayal, M.L.A. (ii) Shri Vidya Sagar Press Correspondant; Punjab Kesri; and (iii) Shri S.K. Sood, Press Correspondent; Patriot.
4.	24-3-82	4	The Committee drafted and approved its Report about the Leakage of the One Man Enquiry Committee (headed by Shri Baldev Tayal, M.L.A.) and authorised the Chairman to sign and present to the Hon'ble Speaker on 25-3-82.

Report Presented

The Chairman (Rao Ram Narain, M.L.A.), of Special Committee presented the final Report of the Committee to Hon'ble Speaker on 25-3-82.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON GOVERNMENT ASSURANCES

1. The Committee on Government Assurances of the Haryana Vidhan Sabha for the year 1981-82 consisting of nine members and one special invitee was nominated by the Speaker on the 21st April, 1981 and Ch. Mani Ram was also nominated on 11th May, 1981 as a special invitee.

2. Shri Fateh Chand Vij was appointed by the Hon'ble Speaker as Chairman of the Committee.

3. The Committee held in all 47 meetings out of which 6 meetings were held at Delhi, Kohima, Shillong, Gangtok and Tajewala. The names of the members and the number of meetings attended by each of them are shown in the table given below :—

Serial No.	Name of Member	Numbers of meetings attended
1.	Shri Fateh Chand Vij	46
2.	Swami Aditya Vesh	34
3.	Rao Bansi Singh	20
4.	Shri Gulzar Singh	47
5.	Shri Har Swarup Bura	1
6.	Shri Jai Narain Verma	37
7.	Master Jogi Ram	23
8.	Capt. Mange Ram	38
9.	Com. Shankar Lal Special Invitees :—	35
10.	Ch. Harphul Singh	28
11.	Ch. Mani Ram	38

Shri Har Swarup Bura, M.L.A. resigned from the membership of the Committee with effect from the 28th August, 1981.

Meeting held and business transacted

The dates of meetings, the number of members present and the business transacted at each meeting are given below :—

Sr. No.	Date of Meetings	Number of members present	Business transacted
1	2	3	4
1.	14th May, 1981	6	The Secretary explained to the Committee its scope and function.
2.	21st May, 1981	8	Scrutiny of statement of assurances given by the ministers during the Sessions held in 1980.

1	2	3	4
3.	26th May, 1981	10	Scrutiny of statement of assurances given by the ministers during the Sessions held in 1980.
4.	3rd June, 1981	8	(i) Scrutiny of statement of assurances given by the ministers during the Sessions held in 1980. (ii) Finalized the study tour programme of the Committee to various State in India.
5.	10th June, 1981	6	Scrutiny of statement of assurances given by the ministers during the Sessions held in 1980.
6.	16th June, 1981	8	Scrutiny of statement of assurances given by the ministers during the Sessions held in 1980.
7.	26th June, 1981	7	Scrutiny of statement of assurances given by the ministers during the Sessions held in 1980.
8.	3rd July, 1981	10	Scrutiny of statement of assurances given by the ministers during the Sessions held in 1980.
9.	9th July, 1981	7	The Committee held meeting at Haryana Bhawan, New Delhi and framed questionnaire for discussion with the Committees on Government Assurances of Nagaland, Meghalaya and Sikkim Legislative Assemblies.
10.	13th July, 1981	6	Meeting with the members of the Committee on Government Assurances of the Nagaland Legislative Assembly at Kohima and discussion on points of common interest.
11.	15th July, 1981	6	Meeting with the Committee on Government Assurances of Meghalaya Legislative Assembly at Shillong and discussion on matters of common interest.
12.	17th July, 1981	6	Meeting with the Committee on Government Assurances of Sikkim Legislative Assembly at Gangtok and discussion on matters of common interest.
13.	21st July, 1981	7	The Committee reviewed its experiences gained during its study tour of the states of Nagaland, Meghalaya, and Sikkim.
14.	31st July, 1981	8	Scrutiny of statement of assurances given by the ministers during the Sessions held in 1980.
15.	6th August, 1981	8	Scrutiny of statement of assurances given by the ministers during the Sessions held in 1980.
16.	13th August, 1981	8	Scrutiny of statement of assurances given by the ministers during the Session held in 1980.

1	2	3	4
17.	20th August, 1981	8	Scrutiny of statement of assurances given by the ministers during the Session held in 1980.
18.	27th August, 1981	9	The Committee orally examined the representatives of Sports Department regarding implementation of assurances.
19.	2nd September, 1981	9	Scrutiny of replies received from the Government regarding the implementation of Assurances.
20.	9th September, 1981	8	Scrutiny of replies received from the Government regarding the implementation of assurances.
21.	14th September, 1981	9	(i) The Committee considered the letter received from the Uttar Pradesh Vidhan Sabha about their tour programme and noted its contents. (ii) Scrutiny of the replies received from the Government regarding implementation of assurances.
22.	1st October, 1981	6	(i) The Committee considered the telegrams received from the Tamil Nadu and West Bengal Legislative Assemblies and noted their contents. (ii) The committee orally examined the representatives of Education Department regarding implementation of assurances.
23.	6th October, 1981	7	The Committee orally examined the representatives of Irrigation Department regarding implementation of assurances.
24.	14th October, 1981	7	Scrutiny of replies received from the Government regarding implementation of assurances.
25.	22nd October, 1981	8	Scrutiny of replies received from the Government regarding implementation of assurances.
26.	23rd October, 1981	9	Discussion on matters of common interest with the West Bengal Legislative Assembly.
27.	30th October, 1981	9	The Committee orally examined the representatives of Education Department regarding implementation of assurances
28.	4th November, 1981	8	Scrutiny of replies received from the Government regarding implementation of assurances.
29.	12th November, 1981	10	Scrutiny of replies received from the Government regarding implementation of assurances.

1	2	3	4
30.	17th November, 1981	4	Scrutiny of replies received from the Government regarding implementation of assurances.
31.	23rd November, 1981	9	The Committee orally examined the representatives of the Irrigation Department and thereafter Committee visited Tajewala and Hathni Kund Head Works area for an on spot study
32.	30th November, 1981	7	Scrutiny of replies received from the Government regarding implementation of assurances.
33.	9th December, 1981	6	The Committee orally examined the representatives of Transport Department regarding the implementation of assurances.
34.	17th December, 1981	8	Scrutiny of replies received from the Government regarding implementation of assurances.
35.	24th December, 1981	7	Scrutiny of replies received from the Government regarding implementation of assurances.
36.	31st December, 1981	7	(i) The Committee considered the letter received from the Nagaland Legislative Assembly and noted its contents. (ii) Scrutiny of replies received from the Government regarding implementation of assurances.
37.	5th January, 1982	6	Scrutiny of replies received from the Government regarding implementation of assurances.
38.	12th January, 1982	7	The Committee orally examined the representatives of P.W.D. (B & R) Department regarding implementation of assurances.
39.	19th January, 1982	6	The Committee orally examined the representatives of Printing & Stationery Department regarding implementation of assurances.
40.	23rd January, 1982	4	Discussion on matters of common interest with the assurances committee Nagaland Legislative Assembly.
41.	28th January, 1982	8	The Committee orally examined the representatives of Excise and Taxation Department regarding implementation of assurances.
42.	3rd February, 1982	9	Scrutiny of replies received from the Government regarding implementation of assurances.
43.	10th February, 1982	5	The Committee orally examined the representatives of Agriculture Department regarding implementation of assurances.

1	2	3	4
44.	18th February, 1982	7	The Committee orally examined the representatives of P.W.D. (B & R) and Tourism Departments in connection with the implementation of assurances relating to their Departments
45.	24th February, 1982	7	The Committee orally examined the representatives of Revenue Local Self Government and Agriculture Department in connection with the implementation of assurances relating to their Departments.
46.	3rd March, 1982	7	The Committee considered the draft Report.
47.	9th March, 1982	7	The Committee finalized its 13th Report.

Presentation of the Report

Thirteenth Report of the Committee on Government Assurances of the Haryana Vidhan Sabha was presented to the House on 30th March, 1982.

Meetings at place other than Chandigarh

The Committee held its meetings on 9th July, 1981 at New Delhi, 13th July, 1981 at Kohima, 15th July, 1981 at Shillong, 17th July, 1981 at Gangtok, 21st July, 1981 at New Delhi and 23rd November, 1981 at Tajewala.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON SUBORDINATE LEGISLATION

1. The Committee, consisting of seven members of the Haryana Vidhan Sabha, besides the Advocate General, Haryana, were nominated by the Speaker on the 21st April, 1981 and was notified vide notification No. HVS-LA (Sub-Leg)-1/81-82/32, dated the 23rd April, 1981.

2. Chaudhri Surender Singh (Tosham) was appointed by the Speaker as Chairman of the Committee.

3. The Committee held 71 meetings. The name of the members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of Members	Number of meetings attended
1.	Ch. Surender Singh (Tosham)	40
2.	Ch. Ajit Singh	70
3.	Sh. Hira Nand Arya	67
*4.	Rao. Ram Narain	27
5.	Sh. Ram Lal Wadhwa	66
**6.	Sh. Sukhdev Singh	16
7.	Sh. Sumer Chand Bhatt	40
8.	Advocate General	—
***9.	Ch. Birender Singh	9
****10.	Ch. Rajinder Singh	3
£ SPECIAL INVITEES		
1.	Ch. Ran Singh Mann	62
2.	Ch. Jagjit Singh Pohloo	29

*Rao Ram Narain, resigned from the Membership of the Committee with effect from 9th December, 1981, vide notification No. HVS-LA (Sub-Leg)-1/81-82/71 dated the 13th December, 1981.

** S. Sukhdev Singh, resigned from the Membership of the Committee w.e.f. 4th August, 1981 (afternoon) vide notification No. HVS-LA (Sub-Leg)-1/81-82/46, dated the 12/13th August, 1981.

*** Saryshri Birender Singh and Rajinder Singh, M.L.As. were nominated by the Speaker vide notification HVS-LA (Sub-Leg)-1/81-82/72, dated the 15th December, 1981 in place of *Rao Ram Narain and Sardar Sukhdev Singh, M.L.As. who resigned from the Membership of the Committee.

£Saryshri Ran Singh Mann and Jagjit Singh Pohloo, were nominated by the Speaker as special invitees of the Committee on the 12th May, 1981 and 24th September, 1981, vide notification No. HVS-LA (Sub-Leg)-1/81/82/41, dated the 12th May, 1981 and notification No. HVS-LA (Sub-Leg)-1/81-82/61, dated the 24th September, 1981, respectively.

Selection of Rules for Scrutiny Framed under the Various Acts

The Committee selected the following Acts for scrutiny of the Rules framed there under :—

1. The Punjab Land Revenue Act, 1887.
2. The Police Act.
3. The Punjab Excise Act, 1914.
4. The Faridabad Complex (Regulation and Development) Act, 1971.
5. The Haryana Industrial Estates (Development and Regulation) Act, 1974.
6. The Punjab Livestock and Birds Diseases Act, 1948.
7. The Punjab Occupancy Tenants (Vesting of Proprietary Rights) Act, 1952.
8. The Punjab Land Revenue (Surcharge) Act, 1954.
9. The Haryana Prohibition of Smoking in Cinemas Theatre Halls Act, 1974.
10. The Haryana Anatomy Act, 1974.
11. The Kurukshetra University Act, 1966.
12. The Maharshi Dayanand University Act, 1975.
13. The Haryana Race Courses Licensing Act, 1976.
14. The Haryana Dowry Prohibition Act, 1976.
15. The Haryana Veterinary Council Act, 1976.
16. The Punjab Gram Panchayat Act, 1953.
17. The Haryana Municipal Act, 1973.
18. The Haryana Public Moneys (Recoveries of Dues) Act, 1979.
19. The Haryana Gram Panchayat Election Rules, 1971 framed under the Punjab Gram Panchayat Act, 1952.
20. The Rules framed under the Haryana Municipal Act, 1973 :—
 1. The Haryana Municipal Khasra and Town Plan Rules, 1976.
 2. The Haryana Municipal (Sanitation and Public Health) Bye-laws, 1976.
 3. The Haryana Municipal Octroi Limits Bye-laws, 1976.
 4. The Haryana Municipal (Control on Advertisement) Bye-laws, 1976.
21. The Punjab Primary Education Rules, 1961, framed under the Punjab Primary Education Act, 1960.
22. The Haryana State Seed Certification Agency Rules, 1976.
23. The Haryana Urban Development (Disposal of Land and Buildings) Regulations, 1978, framed under the Haryana Urban Development Authority Act, 1977.

Rules Scrutinized

1. The Committee scrutinized the following rules, regulations, bye-laws and notifications etc :—

1. The Punjab Co-operative Societies Rules, 1963, framed under the Punjab Co-operative Societies Act, 1961.
2. The Haryana Gram Panchayat Election Rules 1971, framed under the Punjab Gram Panchayat Act, 1952.
3. The Haryana Municipal Election Rules, 1978, framed under the Haryana Municipal Act, 1973.
4. The Haryana Municipal Khasra and Town Plans Rules 1976, framed under the Haryana Municipal Act, 1973.
5. The Punjab Primary Education Rules, 1961, framed under the Punjab Primary Education Act, 1960.
6. The Punjab Labour Welfare Fund Rules, 1966, framed under the Punjab Labour Welfare Fund Act, 1965.
7. Haryana State Seed Certification Agency Rules, 1976.
8. The Haryana Prohibition of Smoking in Cinema and Theatre Halls Rules, 1981, framed under the Haryana Prohibition of Smoking in Cinema and Theatre Halls Act, 1974.

VI. Further observations/recommendations made by the Committee on the replies/action taken by the Government in implementation of their earlier recommendations in respect of—

- (i) The Haryana Canal and Drainage Rules, 1976, framed under the Haryana Canal and Drainage Act, 1974 (Tenth Report).
- (ii) The Punjab Village Common Lands Regulation) Rules, 1964, framed under the Punjab Village Common Lands (Regulation) Act, 1961 (Tenth and Eleventh Reports)
- (iii) The Haryana Ceiling on Land Holdings Rules, 1973 and the Haryana Utilisation of Surplus and other Areas Scheme, 1976, framed under the Haryana Ceiling on Land Holdings Act, 1972 (Twelfth Report)
- (iv) The Punjab Warehouses Rules, 1958, framed under the Punjab Warehouses Act, 1957. (Fifth Report)
- (v) The Haryana Homoeopathic Practitioners (General) Rules, 1975, framed under the Punjab Homoeopathic Practitioners Act, 1965 (Tenth Report.)
- (vi) The Haryana Land Holdings Tax Rules, 1973, framed under the Haryana Land Holdings Act, 1973 (Tenth Report).
- (vii) The Haryana General Sales Tax Rules, 1975 framed under the Haryana General Sales Tax Act, 1973 ((Twelfth Report)
- (viii) The Haryana Home Guards Rules, 1980, framed under the Haryana Home Guards Act, 1974 (Twelfth Report)
- (ix) Statement showing the outstanding recommendations/observations made by the Committee in respect of Punjab Co-operative Societies Rules, 1963, framed under the Punjab Co-operative Societies Act, 1961.

Meeting held and business transacted

The dates of the meetings the number of members/special invitees present and the business transacted at each meeting are given below:—

Sr. No.	Date of meeting	Number of members/ special invitees	Business Transacted
1	2	3	4
1.	6th May, 1981	7	<ol style="list-style-type: none"> 1. Scope and functions of the Committee. 2. Appraisal of the work done by the previous Committee. 3. Selection of Rules for Scrutiny. 4. Discussion with the visiting Committee on Delegated Legislation of Uttar Pradesh regarding the function of the Committee and the matters of Common interest.
2.	12th May, 1981	5	<ol style="list-style-type: none"> 1. The Chairman of the Haryana Committee on Subordinate Legislation was informed of the conference of Hon. Chairmen of the Committee on Subordinate Legislation in India, as received from the Lok Sabha Secretariat to be held on the 25th and 26th July, 1981. 2. Discussion regarding the absence of the Legal Remembrancer in the meetings of the Committee. 3. Scrutiny of the Punjab Occupancy Tenants (Vesting of Proprietary Rights) Rules, 1956, framed under the Punjab Occupancy Tenants (Vesting of Proprietary Rights) Act, 1952.
3.	19th May, 1981	7	<ol style="list-style-type: none"> 1. Resumption of discussion regarding the absence of the Legal Remembrancer in the meeting of the Committee. 2. Resumption of discussion on the Punjab Occupancy Tenants (Vesting of Proprietary Rights) Rules, 1956, framed under the Punjab Occupancy Tenants (Vesting of Proprietary Rights) Act, 1952.
4.	25th May, 1981	5	<ol style="list-style-type: none"> 1. Discussion with the Legal Remembrancer Haryana regarding his presence at the meeting of the Committee or in his absence to depute the joint Legal Remembrancer. 2. Oral examination of the representatives of the Revenue Department, regarding the Punjab Occupancy

1	2	3	4
			Tenants (Vesting of Proprietary Rights) Rules, 1956, framed under the Punjab Occupancy Tenants (Vesting of Proprietary Rights) Act, 1952.
5. 1st June, 1981	7		<ol style="list-style-type: none"> <li data-bbox="557 371 958 439">1. Copies of the Haryana municipal Elections Rules, 1973, framed under the Haryana Municipal Act, 1973. <li data-bbox="557 458 967 656">2. Copies of the Haryana Prohibition of Smoking in Cinema and Theatre Halls Rules, 1981, framed under the Haryana Prohibition of Smoking in Cinemas and Theatre Halls Act, 1974, were supplied to the member of the Committee for their study and they decided to scrutinize these rules in these subsequent meetings.
6. 8th June, 1981	7		<ol style="list-style-type: none"> <li data-bbox="564 680 958 748">1. Scrutiny of the Haryana Municipal Elections Rules, 1978, framed under the Haryana Municipal Act, 1973. <li data-bbox="564 767 967 895">2. Scrutiny of the Haryana Prohibition of Smoking in Cinema and Theatre Halls Rules, 1981 framed under the Haryana Prohibition of Smoking in Cinema and Theatre Halls Act, 1974.
7. 9th June, 1981	6		<ol style="list-style-type: none"> <li data-bbox="560 920 960 1135">1. Oral examination of the Commissioner and Secretary to Government Haryana, Development and Panchayat Department, Local Govt. Department and Home Department regarding framing of the Rules Regulations by the State Government under the various Acts including the Rules framed under the Police Act. <li data-bbox="560 1154 965 1289">2. Oral examination of the Commissioner and Secretary to Government, Haryana, Local Government Department regarding scrutiny of the Rules framed under the Haryana Municipal Election Act, 1973.
8. 15th June, 1981	7		Scrutiny of the Haryana Gram Panchayat Election Rules, 1971, framed under the Punjab Gram Panchayat Act, 1952.
9. 20th June, 1981	7		Discussion with the committee on delegated Legislation of the Tamil Nadu Legislative Assembly regarding the function of the Committee and matters of Common interest.
10. 25th June, 1981	7		The Committee went through the provisions of the Haryana Canal and Drainage Rules, 1976, framed under the Haryana Canal and Drainage Act, 1974,

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			with a view to Scrutinize the Haryana Canal and Drainage Rules, 1976 and to supply them the information regarding the implementation of the recommendations made in their Tenth Report in regard to the said rules by the Irrigation Department.
11.	30th June, 1981	8	Oral examination of the Commissioner and Secretary to Government, Haryana, Irrigation Department regarding implementations of the recommendations/ observations contained in the 10th Report of the Committee on the Haryana Canal and Drainage Rule, 1976 framed under the Haryana Canal and Drainage Act, 1974.
12.	6th July, 1981	7	Oral examination of the Commissioner and Secretary to Government, Haryana, Panchayat Department in respect of the Haryana Gram Panchayat Election Rules, 1971, framed under the Punjab Gram Panchayat Act, 1952.
13.	7th July, 1981	7	Scrutiny of the Haryana Urban (Control of Rent and Eviction) Rules, 1976, framed under the Haryana Urban (Control of Rent and Eviction) Act, 1973.
14.	13th July, 1981	7	Scrutiny of the following Rules framed under the Haryana Municipal Act, 1973. <ol style="list-style-type: none"> 1. The Haryana Municipal Khasra and Town Plan Rules, 1976. 2. The Haryana Municipal (Sanitation and Public Health) Bye-laws, 1976. 3. The Haryana Municipal Octroi limits Bye laws 1976. 4. The Haryana Municipal (Control on Advertisement) Bye-laws, 1976.
15.	14th July, 1981	7	Supply of information to the Committee regarding the Rules framed under the various Acts governing the State.
16.	20th July, 1981	7	Oral examination of the following representatives of the different departments in regard to the supply of information and amended up-to-date copies of rules, regulations, bye-laws and order etc. framed by the State Government :— <ol style="list-style-type: none"> (i) the Chief Secretary to Government, Haryana, Chandigarh; (ii) the Commissioner and Secretary to Government Haryana, Revenue Department, Rehabilitation, Consolidation and Irrigation Department, Chandigarh;

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- (iii) The Commissioner and Secretary to Government Haryana, Home, Jail, Criminal, Investigation Administration of Justice, Vigilance, Excise and Taxation Departments.
- (iv) The Commissioner and Secretary to Government, Haryana State Electricity Board, Public Relations Department, Chandigarh.
- (v) The Commissioner and Secretary to Government, Haryana, Cooperation, Dairy Development and Animal Husbandry Department, Chandigarh.
- (vi) The Deputy Secretary to Government, Haryana Industries and Industrial Training Department, Chandigarh.
- (vii) The Deputy Secretary to the Government, Haryana, Civil Aviation Department, Chandigarh.
- (viii) The Joint Secretary to Government, Haryana, Finance and Credit Institutional and Finance and Credit Control Department, Chandigarh.
- (ix) The Commissioner and Secretary to Government, Haryana, Health and Medical Education Department, Chandigarh.

17. 21st July, 1981

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Oral examination of the representative of the following departments in regard to the supply of information and amended up-to-date copies of rules, regulations, bye-laws and orders etc. framed by the State Government :—

1. The Deputy Secretary to Government, Haryana, P.W.D., Public Health Departments, Chandigarh.
2. The Joint Secretary to the Government, Haryana, Agriculture Department, Chandigarh.
3. The Commissioner and Secretary to Government, Haryana, Development and Panchayat Department, Chandigarh.
4. The Joint Secretary to Government, Haryana, Local Government Department, Chandigarh.
5. The Joint Secretary and State Transport Controller, Transport Department, Chandigarh.

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| 18. 27th July, 1981 | 7 | <ol style="list-style-type: none"> 6. The Commissioner and Secretary to Government, Haryana, P.W.D. (B&R) Department, Chandigarh. 7. The Commissioner and Secretary to Government, Haryana, Finance Department, Chandigarh. 8. The Special Secretary to Government, Haryana, Town and Country Planning, HUDA, Food and Supply Departments, Chandigarh. 9. The Commissioner and Secretary to Government, Haryana, Labour and Employment, Printing and Stationery Departments, Chandigarh. 10. The Commissioner and Secretary to Government, Haryana, Social Welfare Department, Planning, Public Health, Chandigarh. |
| 19. 28th July, 1981 | 5 | <p>Oral examination of the Commissioner and Secretary to Government, Haryana, Education Department, Chandigarh regarding the framing and supplying of the copies of rules framed under the various Acts of Education Department, Chandigarh.</p> <ol style="list-style-type: none"> 1. Oral examination of the Joint Secretary to Government, Haryana, Tourism Department in regard to the framing and supplying of Rules, Regulation, Bye-laws etc. 2. Oral examination of the Joint Director, (Public Health/Relations) in regard to the framing and Supply of Rules, Regulation, Bye-laws etc. framed under the Act governing the Department. 3. Oral examination of the Director and Joint Secretary, Institutional Finance and Credit Control Department, Chandigarh regarding the supply of Rule, Regulation, Bye-laws etc. and supply of information. |
| 20. 5th August, 1981 | 6 | <ol style="list-style-type: none"> 1. The Committee met at Haryana Bhavan and informed other Members of the Committee about the absence of the Chairman and nominated the Acting Chairman Shri Sumer Chand Bhatt, a Member of the Committee for the proposed tour. 2. Framed questionnaire to discuss with the Committee of the counterpart during the proposed tour. |

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21.	8th August, 1981	6	Discussion with the Commissioner, Tourism and Chairman and Managing Director, Tourism Corporation, Karnataka and discussed various matters of Common interest regarding Tourism and Corporation Department and later visited various tourist spots and other important places as suggested by the Corporation Officers.
22.	9th August, 1981	6	Discussion with the Deputy Director, Tourism Corporation, Karnataka regarding various matter of common interest of the Tourism Corporation Department of Karnataka Special discussion was held regarding Hotel at Mysore.
23.	10th August, 1981	6	Discussion with the Subordinate Legislation Committee of Karnataka Legislative Assembly regarding the function in respective State as also on other various matters of Common interest.
24.	12th August, 1981	6 (First Meeting) 11-00 A.M.	1. Discussion with the Managing Director and Director of Kerala State regarding various matter of Common interest of the Tourism Corporation Department of Kerala State and later the Committee of the Haryana State were shown pictures of 'Glimpses of Kerala' and other tourists spots and places of attraction/importance.
		(Second Meeting) 1.30 P.M.)	Discussion with the Kerala Subordinate Legislation Committee regarding the function in the respective State as also on other various matter of Common interest.
25.	13th August, 1981	6 (First Meeting) 1 00 P.M.	Discussion with the Deputy Director Tourism Corporation, Tamil Nadu, Madras regarding various matter of Common interest of the Tourism Corporation of Tamil Nadu, Madras.
		(Second Meeting) 6.00 P.M.	The Haryana State Committee visited Kanya Kumari the same day and other tourist spots and places of attraction/importance.
26.	14th August, 1981	6	The Haryana Committee on Subordinate Legislation reviewed the discussion held with the Committee on Subordinate Legislation of Karnataka Kerala and Tourism Corporation of Karnataka, Tamil Nadu and Kerala at Madurai.
27.	16th August, 1981	6	Discussion with the Managing Director and Divisional Manager, Tourism Corporation, Orissa and Bhubneshwar regarding various matter of Common interest of the Tourism Corporation Department Orissa.

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28.	17th August, 1981	6	Discussion with the Subordinate Legislation Committee Orissa Legislative Assembly Bhubneshwar regarding the function in the respective States as also on other various matters of Common interest.
29.	19th August, 1981	6	The Committee on Subordinate Legislation of the Haryana State reviewed the discussion held with Committee on Subordinate Legislation, Orissa and the Tourism Corporation of Orissa at Puri. -
30.	20th August, 1981	6	Discussion with the Secretary, West Bengal Legislative Assembly, Calcutta, regarding function of the Committee and the matter of Common interest in both the States.
31.	31st August, 1981	4	Oral examination of the representative of the Development and Panchayat Department in respect of the Punjab Village Common Lands (Regulation) Rules, 1964, framed under the Punjab Village Common Lands (Regulations) Act, 1961 and in respect of the recommendations/observations contained at page 27-37 of the 10th Report for the year 1978-79 and pages 71-73 of the 11th Report of the Committee for the year 1979-80.
32.	1st September, 1982	4	Postponment of oral examination of the Financial Commissioner and Secretary to Government, Haryana, Revenue Deptt., in respect of the Haryana Land Holdings Tax Rules, 1973.
33.	7th September, 1981	5	<ol style="list-style-type: none"> <li data-bbox="627 1058 1013 1388">1. Resumption of Oral examination of the representatives and Commissioner and Secretary to Government, Haryana, Development and Panchayat Department, Chandigarh in respect of the scrutiny of the Punjab Village Common Lands (Regulation) Rules, 1964, framed under the Punjab Village Common Lands (Regulation) Act, 1961 and in respect of the implementation of the recommendations/observations contained - at pages 27-36 of the 10th Report for the year 1979-80. <li data-bbox="627 1388 1013 1623">2. Oral examination of the Commissioner and Secretary to Government, Haryana Revenue Department Chandigarh in respect of the implementation of the recommendations/observations regarding the Haryana Land Holdings Tax Rules, 1973, framed under the Haryana Land Holdings Tax Act, 1973 contained at pages 14-16 of the 7th Reports.

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34.	8th September, 1981	5	Oral examination of the Commissioner and Secretary to Government, Haryana, alongwith the representatives of the Corporation Deptt., regarding the framing of the new enactment of Haryana Co-operative Societies Act, 1981 and the following up action in regard there to as well as the action on the 12th Report of the Committee at pages 16-25 in regard to the other reports also, relating to the implementation work etc. etc.
35.	14th September, 1981	4	Resumption of oral examination of the Joint Secretary and the representative of the Cooperation Department in respect of the Haryana Co-operative Societies Rules, Bye-laws etc. as well as the Banks rules etc.
35.	15th September, 1981.	5+	The Committee discuss the letter No. DTOP-8DP-14957 dated the 11th Sept., 1981, received from the HUDA alongwith Rules and Regulation governing allotment of plots etc. framed under various Acts.
37.	16th September, 1981	5	<ol style="list-style-type: none"> 1. Resumption of oral examination of the Commissioner and Secretary to Government, Haryana, Chandigarh alongwith the respective representatives of the Co-operation Department regarding observation No. 2 of the Grant of loan for the purchase of Tractor etc. framed under the Haryana Co-operative Societies Rules, 1963, framed under the Punjab Co-operative Societies Act, 1961. 2. Resumption of discussion on the observation No. 1 regarding the Punjab Co-operative Societies Rules 1963, framed under the Punjab Cooperative Societies Act, 1961.
38.	30th September, 1981	8	Discussion regarding the scrutiny of the regulation, rules, etc. framed under the Haryana Urban Development Authority Act, 1977, and the Haryana Housing Board Act, 1971, and Supply of list of allottees of plots, House Premises etc. by HUDA and the Housing Board.
39.	5th October, 1981	6	Oral examination/discussion regarding the Scrutiny of the regulations, rules, etc. framed under the Haryana Urban Development Authority, Haryana Housing Board Act, 1971 and supply of list of allottees of plots, Houses premises etc. by HUDA and the Housing Board.
40.	12th October, 1981	6	Regarding selection of Acts/Rules for examination of the Haryana State under which rules framing power has been delegated to the Government so that it may select Acts and Rule which the

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			Committee may like to examine further during the remaining period of its terms.
41.	21st October, 1981	6	Oral examination of the Commissioner and Secretary to Government, Haryana, Housing Board and Special Secretary to Government, Haryana, Town and Country Planning and Urban Estates Development Haryana Urban Development Authority Chandigarh in respect of the Rules, Regulations/Bye-laws framed under the Haryana Urban Development Authority Act, 1977 and the proceedings of the meeting of the Committee.
42.	22nd October, 1981	7	Oral examination of the Commissioner and Secretary to Government, Haryana Chandigarh, alongwith its representatives of the Haryana Housing Board/Housing Deptt. in respect of the Rules/Bye-laws Regulations framed under the Haryana Housing Board Act, 1971 the Punjab Industrial Housing Act, 1956 and the proceedings of the meetings of the Committee held on 21/22-10-1981.
43.	29th October, 1981	5	Oral examination of the Commissioner and Secretary to Government, Haryana alongwith its representatives of the Department of the Irrigation, Chandigarh, regarding action taken by the Government on the recommendations of the Committee contained in the 10th Report for the year 1978-79 in respect of the Haryana Canal and Drainage Rules, 1976, framed under the Haryana Canal and Drainage Act, 1974 alongwith the replies received from the Department.
44.	30th October, 1981	5	<ol style="list-style-type: none"> <li data-bbox="654 1090 1053 1204">1. The Committee consider the points and approved the same for discussion with the Committee on Subordinate Legislation of the Lok Sabha visiting Chandigarh on 5-11-81. <li data-bbox="654 1222 1053 1524">2. Oral examination of the Deputy Secretary to Government, Haryana Revenue Deptt., Chandigarh, regarding the action taken by the Government on the recommendations/ observations of the Committee contained in the 12th Report for the year 1980 81 at pages 9-15 in respect of the Haryana Ceiling on Land Holdings Rules 1973 and the Utilization of surplus and other Areas Scheme 1976, framed under the Haryana Ceiling on Land Holdings Act, 1972.
45.	4th November, 1981	7	Oral examination of the Commissioner and Secretary to Government, Haryana

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			Housing Department/Housing Board alongwith its representative and the special Secretary to Government, Haryana, Town and Country Planning and Urban Estates Department/HUDA alongwith its representatives of the Department in respect of the Rules/Regulations/Byclaws framed under the Haryana Housing Board Act, 1971, Haryana Urban Development Authority Act, 1977 and the Punjab Industrial Housing Act, 1956 and the proceedings of the meetings of the Committee and the points on which further information is desired by the Committee and department has assure to supply the information on the points.
46.	5th November, 1981	4	Discussion on matters of Common interest and procedural matters relating to the working of the Committee on Subordinate Legislation with the counter part i.e. Committee of Lok Sabha.
47.	10th November, 1981	5	Oral examination of the Financial Commissioner and Secretary to Government, Haryana, Home Department Chandigarh alongwith other representatives of the department in respect of the implementation of the recommendations/observations contained in the 12th Report at pages 31—34 regarding the Haryana Home Guards Rule, 1980, framed under the Haryana Home Guards Act, 1974 and the publication of the Police Rules under the Police Act.
48.	16th November, 1981	5	Oral examination of the Commissioner and Secretary to Government, Haryana alongwith its representatives of the department, Chandigarh, Housing Department regarding the Rules/Regulations framed under the Haryana Housing Board Act, 1971, vis-a-vis the points arisen in the meeting of the Committee held earlier.
49.	17th November, 1981	5	Resumption of oral examination of the Financial Commissioner and Secretary to Government, Haryana, alongwith representative of the department of Revenue in respect of the implementation of the recommendations of the Committee on Subordinate Legislation in its 12th Report at pages 9—15 regarding the Haryana Ceiling on Land Holdings Rules, 1973 and the Haryana Utilization of Surplus and other Areas Scheme, 1976 framed under the Haryana Ceiling on Land Holdings Act, 1972.

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50.	23rd November, 1981	6	Oral examination of the Financial Commissioner and Home Secretary to Government, Haryana alongwith the representatives of the Excise and Taxation Department, Chandigarh in respect of the action taken on the recommendations/observations made by the Committee regarding the Haryana General Sales Tax Rules, 1975, framed under the Haryana General Sales Tax Act, 1973 as contained at pages 26-30 of 12th Report for the year 1980-81.
51.	30th November, 1981	4	Oral examination of the Special Secretary to Government, Haryana alongwith representatives of the Town and Country Planning and Urban Estate Department/Haryana Urban Development Authority regarding further information on the proceedings of the meetings and supply of list of allottees of plots etc. as well as Rule, Regulation Bye-laws etc. framed under the Haryana Urban Development Authority Act, 1977.
52.	1st December, 1981	5	Oral examination of Deputy Secretary alongwith the representatives of the Health Department in respect of action taken on the recommendations contained in 10th Report regarding the Haryana Homeopathic Practitioners(General) Rules, 1975, framed under the Punjab Homeopathic Practitioners Act, 1965.
53.	7th December, 1981	6	Oral examination of the Financial Commissioner and Secretary to Government, Haryana, alongwith the representatives of the Education Deptt., Haryana Chandigarh in respect of the action taken by the Government on the recommendations/observations made by the Committee in their 12th Report for the year 1980-81 at pages 38-40 regarding the Haryana Private Colleges(Taking over of Management) Rules, 1980, framed under the Haryana Private Colleges (Taking over of Management) Act, 1978.
54.	8th December, 1981	6	Scrutiny of The Punjab Primary Education Rules 1961, framed under the Punjab Primary Education Act, 1960.
55.	14th December, 1981	6	1. The Committee passed the Condolence resolution and placed on its record its deep sence of sorrow and grief on the sad and untimely demice Shri Bhupinder Singh Dhillon, Judge of the Punjab and Haryana High Court at Chandigarh.

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			<p>2. The Committee has to orally examine the Commissioner and Secretary to Government, Haryana alongwith its representatives of the Health Department which the Committee postponed due to the condolence resolution passed by the Committee.</p>
56.	22nd December, 1981		<p>5 Oral examination of the Special Secretary to Government, Haryana, alongwith its representative of the Town and Country Planning and Urban Estates Department, Haryana Urban Development Authority in respect of Rules, Regulations Bye laws framed under the Haryana Urban Development Authority Act, 1977 and on points on which further information desired by the Committee.</p>
57.	28th December, 1981		<p>7 Oral examination of the Under Secretary to the Government, Haryana, Housing Department, Chandigarh postpone ment thereof in respect of the Rules bye-laws/Regulations framed under the Haryana Housing Board Act, 1971.</p>
58.	6th January, 1981		<p>6 1. Oral examination of the Director, Public Instruction, Haryana, alongwith its representatives of the Education Department Chandigarh in respect of the Punjab Primary Education Rules, 1961, framed under the Punjab Primary Education Act, 1960.</p>
			<p>2. Oral examination of the Agriculture Department, Haryana, alongwith the representatives in respect of the Punjab Agriculture Produce Market (General) Rules, 1962, framed under the Punjab Agriculture Produce Market Act, 1961.</p>
59.	7th January, 1982		<p>6 The Committee desired to take up the Scrutiny of the material received with Memo No. 10826 dated 19-7-81 regarding the Punjab Scheduled Roads and Controlled Area Act, 1963 and the Rules framed thereunder, which the Committee desire to take up the material in subsequent meetings.</p>
60.	13th January, 1982		<p>7 Oral examination of the Commissioner and Secretary to Government, Haryana alongwith the representatives of the Labour and Employment Department in respect of the action taken on the implementations/observations made by the Committee regarding the Punjab Labour welfare fund Rules 1966, framed under the Punjab Labour Welfare Fund</p>

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			Act, 1965, as contained in the 11th Report at pages 36-42 for the year 1979-80 of the Committee.
61. 18th January, 1982		6	<p>1. Oral examination of the Commissioner and Secretary to Government, Haryana, Agriculture Department alongwith the representatives in respect of implementations of recommendations/observations, of the Committee in 5th report for the year 1972-73 contained at pages 8-15 in respect of the Punjab Warehouses Rules, 1958 framed under the Punjab Warehouses Act, 1957.</p> <p>2. Oral examination of the Commissioner and Secretary to Government, Haryana, Agriculture Department, regarding Haryana State Seeds Development Corporations Ltd. respectively and the Rules and Acts relating to the Corporation.</p>
62. 25th January, 1982		6	<p>1. Resumption of oral examination of the Commissioners and Secretary to Government, Haryana, alongwith the representatives of the Labour and Employment Department, Chandigarh and the Commissioner and Secretary to Government, Haryana, Industries Department, Chandigarh alongwith the representatives in respect of the action taken on the implementation/observations made by the committee regarding the Punjab Labour Welfare Fund Rules, 1966 framed under the Punjab Labour Welfare Fund Act, 1965 as contained in the 11th Report at pages 36-42 for the year 1979-80 of the Committee.</p>
63. 1st February, 1982		6	<p>Oral examination of the Commissioner and Secretary to Government, Haryana, Agriculture Department, alongwith the representatives in respect of the Haryana State Seeds Certification Agency. Rules, 1976.</p>
64. 9th February, 1982		7	<p>Copies of three notes regarding distributions of Hybrad Bajra, fertilizer and pesticides received from the Commissioner and Secretary to Government, Haryana, Agriculture Department were placed before the Committee which the Committee desired to discuss at length and examine the Commissioner in the next meeting to be fixed on the 10-2-1982.</p>

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65.	10th February, 1982	9	Oral examination of the Commissioner and Secretary to Government, Haryana, alongwith the representatives of the Agriculture Department Chandigarh in respect of the Haryana State Seeds Certification Agency Rules, 1976 and Production and Supply of certain Seeds in the State.
66.	13th February, 1982	5	Discussion on matters of Common interest and other procedural matters relating to the working of the Committee on Subordinate Legislation with the counter-part Committee on Subordinate Legislation of Bihar Legislative Assembly Patna.
67.	10th February, 1982	7	Resumption of oral examination of the representative of the Labour Department, Chandigarh in respect of the Punjab Labour Welfare Fund Rules, 1965, framed under the Punjab Labour Welfare Fund Act, 1965.
68.	24th February, 1982	7	Resumption of oral examination of the Commissioner and Secretary to Government, Haryana, alongwith the representatives of the Health Department in respect of the action taken on the recommendation observations made by the Committee in regard to the Haryana Homeopathic Practitioners (General) Rules, 1975 framed under the Punjab Homeopathic Practitioners Act, 1965, made in their 10th Report for the year 1978-79 at pages 54-67.
69.	2nd March, 1982	7	The Committee drafted a part of the their 13th Report.
70.	3rd March, 1982	7	The Committee drafted a part of its 13th Report.
71.	9th March, 1982	7	The Committee drafted considered and finalized their thirteenth Report for the year 1981-82. The Committee confirmed its proceedings of the meetings held on different dates.

Meetings at places other than at Chandigarh

The Committee undertook an official tour of Karnataka, Kerala, Orissa and West Bengal from dated 8th August 1981 to 20th August 1981 with a view to have discussion. With the Member of the Committee on Subordinate Legislation of these States regarding the procedural matter pertaining to the working of the Committee on Subordinate Legislation of their respective Legislative Assembly and held various meetings at different places i.e. Karnataka, Kerala, Orissa and West Bengal etc.

BUSINESS ADVISORY COMMITTEE

The Committee, consisting of six-members, nominated by the Speaker on the 1st September, 1981, continued to function upto 25th February, 1982, when a new Committee was nominated by Col. Rao Ram Singh, the ex-officio Chairman of the Committee vide notification No. H:V.S.-L:A.-112/81/49, dated the 2nd September, 1981.

The Committee, which was constituted on the 1st September, 1981, held two meetings. The names of the Members of the Committee/Special invitees and the number of meetings attended by each member are shown in the following table :—

Sr. No.	Name of Members	Number of meetings attended
1.	Col. Rao Ram Singh, Speaker. .. Ex-Officio Chairman	2
2.	Ch. Bhajan Lal, Chief Minister. .. Member	2
3.	S. Lachhman Singh, Food and Supplies Minister. ... Member	2
4.	Ch. Khurshid Ahmed, Minister for Finance and Parliamentary Affairs. .. Member	2
5.	Sh. Mool Chand Jain, M.L.A., .. Member	2
6.	Dr. Mangal Sein, M.L.A. .. Member	2
Special Invitees		
1.	Kr. Vijay Pal Singh, Deputy Speaker.	1
2.	Dr. Baldev Tayal, M.L.A.	2

The Committee which was constituted on the 25th February, 1982, vide notification No. HVS-LA-49/82/7, dated the 26th February, 1982, consisting of six Members nominated by the Speaker, held 3 meetings. The names of the Members of the Committee/Special invitees and the number of meetings attended by each member are given below :—

Serial No.	Name of Members	Number of meetings attended
1.	Col. Rao Ram Singh, Speaker, .. Ex-Officio Chairman	3
2.	Ch. Bhajan Lal, Chief Minister. ... Member	3
3.	Ch. Khurshid Ahmed, Minister for Parliamentary Affairs and Finance. .. Member	3
4.	Ch. Shamsheer Singh Surjewala Minister of Agriculture. ... Member	3
5.	Sh. Mool Chand Jain, M.L.A. ... Member	3
6.	Dr. Mangal Sein, M.L.A. ... Member	3
Special Invitees		
1.	Kr. Vijay Pal Singh, Deputy Speaker. ..	3
2.	Sh. Baldev Tayal, M.L.A.	3

Subject discussed'

The Committee which were constituted on the 1st September, 1981 and 25th February, 1982, held 2 and 3 sittings i.e. on the 21-9-1981 and 24-9-1981, and 15th March, 1982, 22nd March, 1982, and 30th March, 1982, respectively. In these meetings the time table for various items of business before the Vidhan Sabha during its sittings held from 21st September, 1981 to 25th September, 1981 and 15th March, 1982 to 2nd April, 1982, were settled.

Reports Presented

The following reports were presented on the dates noted against each :—

Serial No.	Subject of Reports	Date of Presentation
1.	Recommendations regarding the allocation of time for the various items of Government Business on the 21st and 22nd September, 1981.	21st September, 1981.
2.	Recommendations regarding the allocation of time for the various items of business on the 24th and 25th September, 1981.	24th September, 1981.
3.	Recommendations regarding the allocation of time for the various items of Government business on the 15th, 16th, 17th, 18th, 19th and 22nd March, 1982.	15th March, 1982.
4.	Recommendations regarding the allocation of time for the various items of Government Business on the 23rd, 24th, 26th, 27th, 28th, 29th, 31st, March, 1982 1st and 2nd April, 1982.	23rd March, 1982.
5.	Recommendations regarding the allocation of time for various items of Government Business reconsidering the business already recommended by the Committee on the 28th March, 1982, for the 31st March, 1982, 1st April, 1982 and 2nd April, 1982.	31st March, 1982.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

RULES COMMITTEE

The Committee consisted of the eight Members of the Vidhan Sabha who were nominated by the Speaker on the 21st April, 1981. The names of Members are given below :—

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| 1. Col. Rao Ram Singh, Speaker. | Ex-Officio Chairman. |
| 2. Sh. Khurshed Ahmed,
Finance Minister. | Member. |
| 3. Kt. Vijay Pal Singh, Deputy Speaker. | -do- |
| 4. Sh. Mool Chand Jain. | -do- |
| 5. Ch. Rizaq Ram. | -do- |
| 6. Dr. Mangal Sein. | -do- |
| 7. Ch. Partap Singh Thakran. | -do- |
| 8. Smt. Susma Swaraj. | -do- |

The Committee did not held any meeting during the period under review.

Committee to go into the Question of Setting up of the 'Subject Committees' of the Haryana Vidhan Sabha on the Pattern of the Kerala Legislative Assembly.

The Committee was nominated by the Speaker on the 25th November, 1981 vide Notification No HVS-LA (Subject Committees) 153/81/70, dated the 25th November, 1981, to go into the following questions, with a direction to submit a report to him by the 28th February, 1982 :—

- (a) Is there any necessity of constituting Subject Committees in the Haryana Legislative Assembly;
- (b) What should be the scope and functions of the Subject Committees;
- (c) What should be the strength of the members of these Subject Committees in Haryana;
- (d) How much staff to handle the working of the Subject Committees would be required; and
- (e) Whether any amendment in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly would be required to be made if the Subject Committee on the pattern of Kerala Legislative Assembly is to be constituted.

The Committee held only one sitting on the 18th December, 1981, during the period under review. The names of the Members who attend the meeting are shown in the Table below :—

Sr. No.	Name of the Member		Number of meeting attended
1.	Kr. Vijay Pal Singh, Deputy Speaker & Ex-officio Chairman, House Committee and Petition Committee.	Chairman	1
2.	Sh. Khurshid Ahmed, Minister for Parliamentary Affairs.	Member	1
3.	Sh. Mool Chand Jain, Leader of the Opposition.	Member	1
4.	Sh. Birinder Singh, Chairman, Estimates Committee.	Member	1
5.	Sh. Har Swarup Bura, Chairman, Privileges Committee.	Member	—
6.	Sh. Sumer Chand Bhatt, Chairman, Public Undertakings Committee.	Member	—
7.	Sh. Ram Lal Wadhwa, Chairman, Ad-hoc Committee on Directions.	Member	1
8.	Sh. Baldev Tayal, M.L.A.	Member	1

The Committee could not complete its work and submit its report to the Speaker by the 28th February, 1982.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

AD-HOC COMMITTEE (ON DIRECTIONS)

The ad-hoc Committee to revise the existing directions and to suggest issuing of further directions by the Speaker under the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly was constituted by the Speaker on the 24th September, 1981, vide Notification No. Ad-hoc. 136/81/63, dated the 24th September, 1981, with a direction to submit its report to him by the 24th December, 1981.

The term of the Committee was extended twice upto 31st January, 1982 and further upto 28th February, 1982 vide Notification No. HVS-LA (Ad-hoc)-136/81/73, dated the 24th December, 1981 and Notification No. HVS-LA (Ad-hoc)-136/81-82/4, dated the 27th January, 1981, respectively.

The Committee held 22 sittings (20 at Chandigarh and 2 at Delhi) during the period under review. The names of the members of the Committee and the number of meetings attended by each of them are given below :—

Table

Sr. No.	Name of the members	No. of meetings attended by each of member.
1.	Chaudhari Ram Lal Wadhwa, M. L.A., Chairman	22
2.	Shri Surinder Singh Anjla, M. L.A., Member	10
3.	Shri Rajinder Singh, M.L.A., Member	4
4.	Shri Ajit Singh, M.L.A., Member	20

The Committee submitted its report to the Speaker on the 28th February, 1982.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariate, Chandigarh.

LIBRARY COMMITTEE

The Committee consisting of six members was nominated by the Speaker on 24.4.1981.

Shri Deep Chand Bhatia a member of the Committee, was appointed Chairman.

Shri Mool Chand Mangla was nominated, on 12.5.1981, as a special invitee to the Committee,

The Committee held 32 meetings. The names of the members/special invitee together with the number of meetings attended by each of them, are given in the following table:—

Sr. No.	Name of Members	No. of Meetings attended.
1.	Shri Deep Chand Bhatia Chairman	19
2.	Shri Bhag Mal Member	32
3.	Shri Ran Singh Mann "	27
4.	Shri Inderjit Singh "	Nil
5.	Shri Gaya Lal "	2
6.	Shri Om Parkash Rana "	Nil
7.	Shri Mool Chand Mangla Special invitee	29

The Committee selected the publications on different subjects. The value of the publications purchased during the year, including the cost of News papers/Magazines etc., was Rs. 12897.50 in addition Government publications worth Rs. 4124.25 were also purchased.

The Committee undertook a study tour of Tamil Nadu, Karnataka, Goa and Maharashtra States and discussed with the counterpart Committees matters of common interest. The Committee also studied the working of Libraries as also the method of selection of books etc. of the respective Libraries.

Meetings Held and Business Transacted

Details regarding the dates of meetings held, number of members present and business transacted in each meeting are give below :—

Sr. No.	Date	Number of Members (including special invitee Present)	Business Transacted
1	2	3	4
1.	4.5.1981	3	The Secretary welcomed the Members of the Committee and explained to them the scope and functions of the Committee.
2.	11.5.1981	3	The Committee approved the list of Booksellers for inviting the quotations.

1	2	3	4
3. 18.5.81	4		<ul style="list-style-type: none"> (ii) The Committee recommended to purchase books received on approval. (i) The Committee selected 31 books received on approval from Sasta Sahitya Mandal, New Delhi on the orders of Hon'ble Speaker and recommended the same be purchased for the Library. (ii) The Committee desired that a comprehensive list of books on different subjects be prepared and placed before it at next meeting. (iii) The Committee directed that physical verification of Library books be completed by the first week of July, 81. (iv) The Committee also desired that a list of those member be put up before it who have not returned the books within the prescribed limit.
4. 1.6.81	5		<ul style="list-style-type: none"> (i) The Committee was informed of the quotations received from various booksellers. (ii) The Committee also observed that list of books written by some noticed authors be put up before it noted in its next meeting.
5. 8.6.81	4		<ul style="list-style-type: none"> (i) The Committee selected some books. (ii) Quotations received from various booksellers were placed before the Committee.
6. 19.6.81	2		Meeting could not be held for want of quorum.
7. 29.6.81	4		<ul style="list-style-type: none"> (i) The Committee scrutinised the quotations and approved the rates for the purchase of books in Hindi, English and Urdu languages and law. (ii) The Committee recommended that cost of books be recovered from Ex. M.L.As who have not yet returned the books. (iii) The Committee selected books for purchase.
8. 6.7.81	2		Meeting could not be held for want of quorum.
9. 20.7.81	3		The Committee selected books and recommended the same for purchase.
10. 4.8.81	3		(1) The Committee scrutinised and selected some books for purchase.

1	2	3	4
			(2) The Committee decided to undertake tour of certain States.
11.	12.8.81	3	The Committee discussed the problems being faced by the Library and recommended that it be shifted to the Lounge and necessary arrangements for light and fans be made.
12.	24.8.81	3	The Committee decided to undertake an official tour of the States of Tamil Nadu, Kerala, Goa, Maharashtra and Karnataka.
13.	7.9.81	3	(1) Books received on approval basis were placed before the Committee. (2) The Committee was apprised of the steps taken for air-conditioning of the Lounge.
14.	14.9.81	4	(1) The Committee was apprised of cost of air-conditioning the Lounge. (2) Letter from Lok Sabha Secretariat regarding joint meeting of the Parliament Library Committee and Library Committees of States Legislature in New Delhi on 3.10.81 was placed before the Committee. Sarvshri Deep Chand Bhatia and Ran Singh Maan attended the joint meeting.
15.	23.10.81	3	The Committee drafted and finalised its tour programme.
16.	30.10.81	2	(i) Letters received from various States were placed before the Committee. (ii) The Committee framed questionnaire for discussion with the respective Library Committees of visiting States.
17.	5.11.81	4	Appraisal of the tour undertaken by the Committee.
18.	7.11.81	4	(1) Discussion with Secretary, Tamil Nadu Legislative Assembly on matters of common interests. (ii) The Committee visited some famous Libraries and places of interest in the Madras city.
19.	9.11.81	4	The Committee reviewed the discussion it had with Tamil Nadu Library Committee.
20.	10.11.81	4	The Committee reviewed its tour programme and visited Historical Temples and Rock Memorial at Kanya Kumari.

1	2	3	4
21.	12.11.81	4	(1) The Committee discussed matters of common interest with the Karnatka Library Committee. (2) The Committee visited certain famous Libraries and places of interest at Banglore.
22.	13.11.81	3	The Committee held discussion regarding the Libraries etc. visited by the Committee.
23.	15.18.11	3	The Committee discussed with the officers of Goa Legislative Assembly matters of common interest and visited important Libraries at Panaji.
24.	17.11.81	3	The Committee discussed matters of common interest with concerned officers dealing with Maharashtra, Legislative Library.
25.	20.11.81	4	The Committee discussed certain important points regarding their tour of various States.
26.	30.11.81	4	The Committee visited the Library at the shifted place and expressed great satisfaction.
27.	21.12.81	3	The Committee inspected the arrangements in the Lounge where the Library had been shifted.
28.	28.1.82	3	The Committee scrutinised and selected the books. The Committee reviewed its earlier recommendations and request the Hon'ble Speaker to allow purchasing the same.
29.	11.2.82	4	The Committee selected certain books and recommended their purchase.
30.	25.2.82	3	The Committee selected certain useful books and made recommendations for their purchase.
31.	4.3.82	4	The Committee selected certain books and recommended for their purchase.
32.	9.3.82	4	The Committee selected certain books and recommended for their purchase.

HOUSE COMMITTEE

The Committee, consisting of five Members, was nominated by the Speaker on 21-4-81 for the year 1981-82.

Kanwar Vijay Pal Singh, Deputy Speaker was ex-officio Chairman of the Committee.

The Committee held 25 sittings.

The names of the Members and the numbers of meetings attended by each of these are shown in the table below :—

Sr. No.	Name of the Member	Number of meetings attended
1.	Kr. Vijay Pal Singh, Deputy Speaker, Ex-Officio Chairman	8
2.	Swami Aditya Vesh	14
3.	Ch. Hari Chand Hooda	24
4.	Raghu Nath Goyal	23
5.	Sh. Shakrullah	9
*6.	Sh. Gaya Lal	4
*7.	Sh. Surinder Singh Aujla	4

*Nominated as Special Invitee on 14-5-81.

The dates of the meetings, the number of members present and business transacted/subject discussed at each meeting are given below :—

Sr. No.	Dated	Number of Members/ Special Invitees present	Business transacted
1	2	3	4
1.	14-5-81	2	1. Decision reg. allotment of Rooms in M.L.As Hostel. 2. Reconsideration of matter of providing of Bumboo Chiks in the MLAs Hostel. 3. Providing of lift in the MLAs Hostel.
2.	25-5-81	3	The Committee held, discussions and made observations in regard to the following items :— 1. Providing of Liquid Soap in MLAs Hostel; 2. Construction of New Flats/Servant Quarters/Motor Garages;

1	2	3	4
			<ol style="list-style-type: none"> 3. Providing of Telephone Extension in the room of Asstt. Director Hospitality, Haryana; 4. Division of accommodation in the Vidhan Bhawan Between Punjab and Haryana; 5. Providing of Modern Gadgets in the MLAs Hostel, Canteen; 6. Providing of bedding/Towels in the MLAs Hostel; 7. Making arrangement for separate Kitchen, utensils and employees for serving non-vegetarians and vegetarians meals in the MLAs Hostel Canteen; 8. Not to allow Marriage Parties to stay in the MLAs Hostel. 9. Preference to be given to Ex-MLAs MLAs/MPs for stay in the MLAs Hostel; and 10. Proposal to undertake tour to the States of Maharashtra , Goa and Karnataka from 6-6-81.
3.	2-6-81	6	<ol style="list-style-type: none"> 1. Formulation of the points to be discussed with the visiting House Committee of the Lok Sabha. 2. Decision reg. tour programme of the Committee to the State of Karnataka, Goa and Kerala w.e.f. 6-8-81.
4.	3-6-81	3	Held Discussion with the House Committee of the Lok Sabha.
5.	12-6-81	3	Decision regarding providing of Call Bell in the MLAs Hostel.
6.	3-7-81	5	The Committee which was scheduled to meet at 10.00 A.M. postponed the meeting at the request of the visiting House Committee of J & K Legislative Assembly. The Committee met at 5 P.M. and had discussion with the House Committee of Jammu and Kashmir on matters of common interest.
7.	21-7-81	4	<p>Committee held discussions in regard to :-</p> <ol style="list-style-type: none"> 1. Prohibition for parking of Motor Cycle, Scooter, Cycle in the MLAs Hostel 2. Forced occupation of, Motor Garage No. 8 by Shri Lahri Singh, MLA;

1.	2.	3.	4.
			3. Providing of Lift in the MLAs Hostel and
			4. Reconsideration of proposed tour programme of the Committee to the State of Tamil Nadu, Karnataka & Kerala from 26-10-81.
8.	10-9-81	3	1. Decision regarding glazing of the back-side verandah attach to each room in the MLAs Hostel. 2. Discussion on the removal of old furniture from MLAs Hostel. 3. Consideration reg. providing of lift in the MLAs Hostel. 4. Decision regarding Check-in and Check-out time for the purpose of charging room rent in the MLAs Hostel.
9.	15-9-81	3	1. Decision not to allot rooms in MLAs to Minister/State Minister/Deputy Minister/Parliament Secretaries and Chairman of Board and Corporations who were being provided accommodations facilities by the Govt. 2. Allotment of the rooms to the Members in the MLAs Hostel for the Session days.
10.	5-10-81	3	Discussion regarding proposed Tour Programme of the Committee.
11.	14-10-81 (Haryana Bhawan)	3	1. Framing of questionnaire for discussion with the counterpart committee of other States. 2. Decision for the inspection of the Haryana Bhawan, New Delhi.
12.	17-10-81 (Trivendrum & Kanyakumari)	2	Discussion with the House Committee of Kerala Legislative Assembly on matters of common interest.
13.	19-10-81 (Madras)	2	Discussion with the House Committee of Tamilnadu Legislative Assembly on matters of common interest.
14.	21-10-81 (Mysore)	2	Review of the facilities and amenities provided in other States Vis-a-vis Haryana.
15.	22-10-81 (Bangalore)	2	Discussion with the House Committee of Karnataka Legislative in matters of common interest.
16.	25-10-81 (Haryana Bhawan) New Delhi	2	1. Review of discussion held with the counterpart committees.

1	2	3	4
17.	5-11-81	2	<ol style="list-style-type: none"> 1. Discussion reg. supply of liquid soap in the MLAs Hostel. 2. Discussion reg. reservation of rooms in Haryana Bhawan, New-Delhi 3. Discussion reg. removing certain complaints in the MLAs Hostel with the following representatives; <ol style="list-style-type: none"> 1. S.E., P.W.D., Haryana; 2. Controllers of Stores, Haryana; 3. XEN, PWD, U.T., Chandigarh
18.	13-1-81 (Haryana Bhawan) (New Delhi)	4	<ol style="list-style-type: none"> 1. Oral examination of the Deputy Secretary, Haryana Bhawan, New Delhi regarding cleanliness and maintenance of the Haryana Bhawan. 2. Discussion with the Assistant Director, Hospitality Organisation Haryana Bhawan, New Delhi regarding catering arrangements etc. in Haryana Bhawan. 3. Decision reg. tour programme of the Committee to the State of J & K from 15-2-82 for 15 days.
19.	27-1-82	3	<p>Discussion regarding :—</p> <ol style="list-style-type: none"> 1. Providing of liquid soaps in the MLAs Hostel; 2. Providing of wooden racks in the MLAs Hostel; 3. Removal of old furniture from the MLAs Hostel; 4. Providing of lift in the MLAs Hostel; 5. Provision of back side glazed verandah to each room in the MLAs Hostel; 6. Towel Facilities to Members. 7. By force occupation of Motor Garage No. 8 by Shri Lahl Singh, M.L.A.; 8. Tour Programme of House Committee to the State of Jammu and Kashmir; and 9. Providing of modern gadgets in the MLAs Hostel.
20.	9-2-82	5	<ol style="list-style-type: none"> 1. Discussion with Chief Engineer, U.T., Chandigarh reg. providing of passenger lift in the MLAs Hostel.

1	2	3	4
			<ul style="list-style-type: none"> 2. Repairs of geysers, providing of jali-doors in the MLAs Hostel. 3. Cleanliness of MLAs Hostel.
21.	23-2-82 (MLAs Hostel Haryana)	3	<ul style="list-style-type: none"> 1. Discussion reg. backside glazed verandah to each room in the MLAs Hostel. 2. Inspection and checking of dispensary, Canteen and rooms in the MLAs Hostel.
22.	4-3-1982	4	Allotment of rooms to Members in the MLAs Hostel during the Session.
23.	9-3-82	3	Consideration of matters connected with the comforts and convenience of the Members during the Session.
24.	25-3-82	5	<ul style="list-style-type: none"> 1. Discussion regarding facilities to be provided to Ex-MLAs in the MLAs Hostel; 2. Room rent in the MLAs Hostel; 3. Improving quality of food served in the Canteen of MLAs Hostel. 4. Providing of bamboo-chicks in the back side verandah of MLAs Hostel; and 5. Vacation of room in the MLAs Hostel by Swami Aditya Vesh;
25.	31-3-82	5	<ul style="list-style-type: none"> 1. Decision regarding separate catering arrangements for vegetarians non-vegetarians in the Canteen of MLAs Hostel. 2. consideration regarding improvement in the catering arrangement/ food articles in the canteen of MLAs Hostel. 3. Decision reg. special allowance to be given to the Hostel Staff during Session days. 4. Decision regarding providing of Call Bells in the MLAs Hostel. 5. Decision regarding removal of old bedding, from the rooms of MLAs Hostel. 6. Observations regarding providing of uniforms to Cooks working in Canteen of MLAs Hostel.

Proceedings

A record of proceedings of the sitting of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

REVIEW OF THE COMMITTEE ON PETITIONS

The Committee consisting of five members of the Haryana Vidhan Sabha was nominated by the Hon'ble Speaker on 10th September, 1981 for the 12th Session of the Fifth Haryana Vidhan Sabha (held in the month of September, 1981).

The names of the members of the Committee and the number of meetings attended by each of them are given below :

Sr. No.	Name of the Member	No. of Meetings attended
1.	Kanwar Vijay Pal Singh, Deputy Speaker	Ex-officio Chairman 4
2.	Swami Aditya Vesh, M.L.A.	Member 4
3.	Sh. Baldev Tayal, M.L.A.	Member 1
4.	Sh. Ram Lal Wadhwa, M.L.A.	Member 6
5.	Ch. Shaktullah, M.L.A.	Member 3

MEETINGS HELD AND BUSINESS TRANSACTED

The dates of meetings, the number of members present and the business transacted at each meeting are given below :

Sr. No.	Date of meeting	Number of members present	Business Transacted
1.	12-10-81	3	Discussion regarding enlargement of scope and functions of the Committee.
2.	23-10-81	2	Discussion with the Committee on Petitions of the Bihar Vidhan Sabha on matters of common interest.
3.	10-11-81	4	Discussion regarding enlargement of the scope and functions of the Committee on Petitions.
4.	23-11-81	1	No business transacted for want of quorum.
5.	18-12-81	4	Discussion regarding enlargement of the functions of the Committee on Petitions.
6.	9-2-82	4	Discussion regarding enlargement of the scope and functions of the Committee on Petitions.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

The Committee on Petitions consisting the following members was nominated by the Hon'ble Speaker on 14th March, 1982 for the 13th Session of the Haryana Vidhan Sabha (held in the month of March, 1982).

- | | |
|--|---------------------|
| 1. Kanwar Vijay Pal Singh,
Deputy Speaker | Ex-officio Chairman |
| 2. Ch. Birinder Singh, M.L.A. | Member |
| 3. Ch. Har Swarup Bura, M.L.A. | Member |
| 4. Shrimati Sushma Swaraj, M.L.A. | Member |
| 5. Sh. Sumer Chand Bhatt, M.L.A. | Member |

The Committee did not hold any meeting during its tenure.